So far as private employment is concerned, it cannot be under the scope of this except transfer, promotion and equal remuneration. During transfer if a man is entitled to various financial and other benefits and the same are denied to a women worker, that comes within the scope of this Act. But to keep husband and wife together, that cannot be enforced under this law even in private employment

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The question is:

"That the Bill be passed."

The motion was adopted.

(I) STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ORDINANCE, 1987

(II) THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL, 1987

श्री प्रमोद महाजन (महाराष्ट्र) : उपसभाध्यक्ष जी, मैं यह संकल्प उपस्थित करता हूं कि "यह सभा राष्ट्रपति द्वारा 19 सितम्बर, 1987 को प्रख्यापित संविधान (अनुसूचित जनजातियां) आदेश (संशोधन) अध्यादेश 1987 (1987 का संख्यांक 5 का निरनुमोदन करती है ।"

उपाध्यक्षजी संविधान में हम लोगों ने अनुसूचित जनजातियों की एक सूची बनायी और नागरिक जीवन से दूर पहाड़ों में बसे दुर्भाग्यपूर्ण इस देश के निवासियों को समान स्तर पर जीवन देना संभव हो इस दृष्टि से यह सूची बनाने का हम लोगों ने प्रयास किया । दुर्भाग्य से अनुसूचित जनजाति की स्थिति में जितना सुधार हमें लाना चाहिए था हम उतना नहीं लाये । यह सूची बन जाने के बाद अनेक कठिनाइयों का निर्माण हुआ । कुछ ऐसी जनजातियां थी जिनका इस सूची में सम्मिलित करना आवश्यक था लेकिन हमने नहीं किया कुछ जनजातियां ऐसी भी हैं जिनका इस सूची में शायद सम्मिलित करना अनावश्यक था हमने वह किया । उदाहरण के रूप में महाराष्ट्र में अनुसूचित जनजातियों में एक जनजाति का उल्लेख है— भाट/भाट का अर्थ होता है पुराने जमाने में राजाओं के सामने जो प्रशंसा के गीत गाकर अपना पेट भरते थे, इसलिए हमने उनको ले लिया । लेकिन हमारा संविधान हिन्दी भाषा कम समझता है, अंग्रेजी उसकी मूल भाषा है इसलिए इसे भाट कहा गया और अंग्रेजी में इसको बी एच ए टी लिखा गया, जैसे कि पीयूटी को पुट कहा जाता है और बीयूटी को बट कहा जाता है । इसी के अनुसार 'भाट' भी होता है और 'भट' भी होता है और 'भट' महाराष्ट्र में ब्राह्मणों में सबसे उच्च जाति मानी जाती है । बहुत सारे ब्राह्मणों ने जो 'भट' थे उन्होंने मैं भाट हूं इस प्रकार का प्रमाण पत्र पा लिया । और पढ़ने वालों को लगा बी एच ए टी न होकर वह भट है। लेकिन सुविधाएं मिलने लगी भाट को लेकिन जब इस बात पर आपत्ति की गयी तो उनको हटाने का प्रयास हुआ । इसमें एक विषय में डाक्टर भी बने । मेरा कहने का तात्पर्य यह है कि एक ओर कुछ ऐसे नाम इसमें चले गये है जो जाने आवश्यक नहीं थे और दूसरी ओर महाराष्ट्र में एक 'डांगर' नाम की जाति है जो पशुओं को लेकर गांव-गांव में उनका पालन करती घूमती है । इनका इस सूची में सम्मिलित होना आवश्यक था । उनकी इस प्रकार की बरसों की मांग है लेकिन दुर्भाग्यपूर्ण, स्थिति यह है कि आज तक सरकार ने इस मांग पर विचार नहीं किया ।

थाना, धुलिया और नासिक जिलों में एक बंजारा नाम की जन जाति है जिसका इस सूची में सम्मिलित होना आवश्यक था लेकिन सरकार ने इस पर ध्यान नहीं दिया । नागपुर में थलवा, कोसटी नाम की भी जनजाति है जिसको पहले सम्मिलित किया गया और फिर निकाल दिया गया । मेरा कहने का तात्पर्य इतना ही है जो जनजातियां गलती से सम्मिलित हो गयी है उनको निकाले और

[श्री प्रमोद महाजन]

जिन जनजातियो को हम सम्मिलित नहीं कर पाये अपनी अज्ञानता के कारण या सरकारी नीति मे जानकारी के अभाव के कारण उनको सम्मिलित करना अब आवश्यक हो गया है। लेकिन इस अध्यादेश को देखकर ऐसा लगता है कि सरकार के अपने मन मे जो भी आया किसी भी प्रदेश की दो-तीन जातियो को लेकर अध्यादेश जारी कर देती है लेकिन इस विषय में कोई समग्र विचार करना नही चाहती। मेरी प्रार्थना यह है कि जो जनजातियों की सूची हमने 40 वर्ष पहले बनायी उसमे कुछ गलतिया भी हुई हैं कुछ नयी जन-जातियां है जिनकी जानकारी हमे अब हुई है तो हमे अपनी गलतियों को सुधार करके जो नयी जानकारी है उनके अनुसार उन जनजातियो को अवसर मिले, लाभ मिले इसके लिए सरकार को समग्र सूची बनाने का प्रयास करना चाहिए। अध्यादेश के द्वारा एक-आध प्रांत में कुछ वहां के दबाव के कारण राजनीतिक स्वार्थो के कारण एक-दो जन-जातियो के नाम लिख देना या काट देना इस प्रकार की सरकारी नीति का मै विरोध करता हू उसकी आलोचना करता हूं। इसी के रूप में मैं यह संकल्प उपस्थित करता हूं कि इस अध्यादेश का निरनुमोदन करता हूं और मंत्री महोदय से प्रार्थना करता हूं कि इसको देखते हुए क्या वह हिन्दुस्तान में अनुसूचित जनजातियों की दृष्टि से एक ऐसे आयोग का निर्माण करेंगे जो आज की पूरी सूची की जांच करके गलत जनजातियों को निकाल दे और जो नयी जनजातियां आयी है जिनको जानकारी के अभाव में आप स्थान नहीं दे पाये उनको इसमें सम्मिलित करने के लिए विचार करें। इसी प्रकार की गलती रहित सूची बनाने के लिए क्या सरकार किसी आयोग के गठन पर विचार करेगी ऐसा मैं सरकार से जानना चाहता हूं। इसी प्रार्थना के साथ मै अपनी बात समाप्त करता हूं।

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): Sir, I beg to move:

"That the Bill to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya, as passed by the Lok Sabha, be taken into consideration."

Sir, just now, while moving his motion, Shri Mahajan stated that only because of some pressure or some interest, the Government has brought forth this Bill. It is not correct. The tribal communities of Boro Kacharis, Koch, Raba or Rava in the State of Meghalaya were not included in the Schedule to the Constitution (Scheduled Tribes) Order, 1950 and, accordingly, these tribal communities did not derive the benefits of various safeguards provided for them in the Constitution, including the reservation of seats for them in the Legislative Assembly of the State. Then the State Government of Meghalaya had recommended the inclusion of these communities in the list of Scheduled Tribes for the State.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): What is the date? When did they ask?

DR. RAJENDRA KUMARI BAJPAI: Sometime back. I think, one or one and a half years back. I cannot say the exact date. But it was continuing; they were asking for this.

The proposal of the State Government was examined and it was found that all these three communities fulfil the criteria followed for the inclusion of any tribal community in the list of Scheduled Tribes. These criteria are the indication of primitive traits, distinctive culture, geographical isolation, shyness of contact with the community at large and backwardness. This is in the Constitution While deciding about any tribe, these are the criteria on which we decide. So, these tribes fulfil all these criteria. That is why we have included them.

In the last session, Parliament had enacted the Constitution (Fifty-seventh) Amendment Act, 1987 and the Representation of the People (Second Amendment)

Act, 1987, with a view to determining the number of seats for Scheduled Tribes in the Legislative Assemblies of the State of Meghalaya and some other States in the north-eastern region. Elections to the State Legislative Assembly of Meghalaya are due to be held in time, before February 1988. In order to enable the Election Commission to take preparatory action for the determination of the number of seats to be reserved for the Scheduled Tribes for the conduct of elections to the State Legislative Assembly, the President Promulgated the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 This was the necessity. So, we brought the Ordinance on the 19th of September, 1987 for the inclusion of Boro, Kacharis, Koch and Riba or Rava in the List of Scheduled Castes in Meghalaya. Since both the Houses of Parliament were not in session at that time, the aforesaid circumstances necessitated the promulgation of the Ordinance by the President.

This measure was undertaken having regard to the urgency of the matter as pointed out by the Election Commission so that they can go in for delimitation of the seats in the State of Meghalaya as election is quite near in that State. As I told the House, it may come any time in February or like that So, this was the urgency why the Ordinance was promulgated. As the Houses were not in session, the Ordinance was promulgated. Now we are meeting The Lok Sabha has already passed it. Now it has come before the Rajya Sabha After the hon. Members give their comments, I will reply to them.

The questions were proposed.

THE VICE-CHAIRMAN (SHRI G SWAMINATHAN): The Statutory Resolution and the Bill are now open for discussion. Mr. Mostafa Bin Quasem.

SHRI MOSTAFA BIN QUASEM (West Bengal) · Sir, I have no objection to the Amendment Bill which seeks to provide for the inclusion of the three communities of Meghalaya, namely, Boro, Kacharis, Koch, Raba or Rava, in the List of Scheduled Tribes of that State. But I have serious objections to the Government's recourse to the promulgation of the Ordinance. We have repeatedly said in this House that we are opposed to the Government's recourse to legislation through an ordinance except in very, very extraordinary and emergent circumstances or situations. In spite of hearing the hon Minister, I fail to understand what the haste involved was in promulgating the Ordinance because the election to the State Assembly of Meghalaya is expected to be held in January or February next year The Government could very well have come with this piece of legislation as it has come now in the Winter Session of Parliament.

So, this raises a doubt about the timing of the promulgation of the Ordinance. One may think that the timing of the promulgation of the Ordinance was politically motivated to influence the voters of Nagaland where the election at that point of time was round the corner

SHRI DHARANIDHAR BASUMATARI (Assam): It was done long before

SHRI MOSTAFA BIN QUASEM: No. The Ordinance was promulgated only on the 19th of September, 1987, I would like to remind the hon Member. There might have been some justification for promulgating the Representation of People (Second Amendment) Ordinance because the Nagaland election was in the offing. I am against promulgation of an ordinance. But one might see some justification in that Ordinance. But, here, in this case the Meghalaya election is not immediate. The Government could have very well come with this piece of legislation instead of getting that Ordinance promulgated by the President. It was, to my understanding, politically motivated, the time was politically motivated to influence the voters in Nagaland.

Sir, I would like to refer to only two things in this connection. These three communities are being included in the List of Scheduled Tribes of Meghalaya. All right. But, there are many other communities in many other States of our country, which are in the waiting list. They have

[Shri Mostafa Bin Quasem]

been demanding recogition in the list of scheduled Tribes. They do fulfil conditions necessary for a community to find a place in the list. And what is more, some State Governments have sent recommendations to the Central Government, but they have been pending with them for a long period of time. I would request the hon Minister not to resort to such piecemeal decisions. Instead the Government should, as soon as possible, make a comprehensive review of such demands from different communities and from different States and come out with an up-to-date list of Scheduled Castes and Scheduled Tribes in the country.

Secondly, there is an anomaly which I should point out. A particular community is recognised as a Scheduled Tribe in a particular State while in another State it is not recognised to be so. We all know there is movement and migration of tribal people from one State to another. Article 19 of the Constitution provides every citizen of our country free movement and freedom to settle in any part of the country, subject, of course, to certain conditions. Now, when some people of a particular community move or migrate from one State to another, even though they are recognised as Scheduled Tribe in their own State, they are not recognised to be so in the other State because there that Community is not in the Scheduled Tribes list. In such cases these people are denied all the benefits which are due to them under the Constitution. This anomaly needs immediate removal.

With this I once again support the Bill

श्री॰जी॰ स्वामी नायक (आंध्र प्रदेश) : उपसभाध्यक्ष महोदय मैं कल्याण मंत्री श्रीमती राजेन्द्र कुमारी वाजपेयी द्वारा जो संविधान (अनुसूचित जनजातियों) आदेश (संशोधन) विधेयक 1987 लाया गया है इसका अनुमोदन करता हूं। इस बिल में एक छोटा सा संशोधन प्रस्तावित किया गया है कि मेघालय में तीन ट्राइबल जातियां बोरो कचरिस, कोच, राबा, रावा जो पहले छूट गई थी मेघालय सरकार द्वारा कई बार मांग करने के बाद केन्द्रीय सरकार ने इस पर निर्णय ले कर अभी जो हमारे सामने बिल लाया है यह बहुत अच्छी बात है। इसके पहले भी नागालेंड, मिज़ोरम और मेघालय के भी इलेक्शन होने वाले है सरकार के सामने यह जरूरी था कि आने वाले इलेक्शनो के पहले जो वहां की सरकारे बार बार इन जातियो को शेड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स में मिलाने की सिफारिश कर रही थी इस विधेयक को लाना जरूरी था क्योंकि वहा पर कास्टीट्यूयेंसीज के डिलिमिटेशन का कार्य होने जा रहा है। वहा पर सीट्स पहले 30 थी उनको 40 कर दिया गया है। इसलिए यह बिल लाना जरूरी हो गया था इसका मै तहेदिल मे समर्थन करता हू। इस बिल पर बोलते समय मैं कल्याण मत्री जी से यह भी प्रार्थना करूंगा कि इसी तरह से कई राज्यो में कई जातिया किसी राज्य मे शैड्यूल्ड कास्ट की सूची मे है तो दूसरे राज्य में शैड्यूल्ड ट्राइब्स की सूची मे है। छठी लोक सभा मे जो शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स का बिल आने वाला था लोकसभा के भंग होने के साथ जो ज्वांइट सेलेक्ट कमेटी के सामने बिल था वह बिल लेप्स हो गया। अभी हमारी सरकार के अधीन शैड्यूल्ड कास्टस एवं शैड्यूल्ड ट्राइब्स की लिस्ट्स का रिवीजन जो एक्टिली कंसिडर हो रहा है। मै चाहुगा 4.00 P.M. कि सरकार जल्द से जल्द उस पर विचार करे और सारे राज्यो के जो रिकमेंडेशन्स है या जो कमेंट्स मंगाए है उन पर विचार करके एक कम्प्रीहेंसिव बिल लाने की कृपा करे।

मान्यवर 1950 मे शिड्यूल्ड ट्राइब्स अमेंडमेंट आर्डर आने के बाद कई बार इसमें अमेंडमेंट्स हुए। एक ही राज्य में किसी भाग मे शिड्यूल्ड कास्ट है तो दूसरे डिले में बैकवार्ड क्लास मे है तो यह एरिया रेस्ट्रिक्शन निकालने के लिए 1976 में शिड्यूल्ड कास्ट शिड्यूल्ड ट्राइब अमेंडमेंट एक्ट नम्बर 108 1976 आया। उसके बाद फिर मिजोरम स्टेट का भी अमेंडमेंट हुआ, अरुणाचल प्रदेश, गोआ, दमन और

दीव में भी इस तरह के अमेंडमेंट्स लाये गये। मै माननीय मंत्री जी से कहना चाहूंगा कि इनको छोटे छोटे मे, पीसमील मे लाने के बजाये वे जल्द से जल्द एक कम्प्रीहेंसिव रिविजन आफ शिड्यूल्ड कास्ट एण्ड शिड्यूल्ड ट्राइब लिस्ट लाने की कृपा करें।

मान्यवर, इस विषय मे पंजाब एण्ड हरियाणा हाईकोर्ट का सरकार को एक सजेशन था वहा से विमुक्त जाति के लोगों ने पजाब हरियाणा हाईकोर्ट मे रिट दाखिल की थी। मैं इस केस का नम्बर देना चाहुगा :

In the High Court of Punjab and Haryana at Chandigarh, Civil Writ Petition Suit No. 132 of 1957.

यह विमुक्त जाति के बारे में है। विमुक्त जाति के लोग शिड्यूल्ड कास्ट की सूची मे हैं और वे चाहते है शिड्यूल्ड ट्राइब की सूची में आना, इस पर माननीय जस्टिस महोदय की एक आखिरी पंक्ति पढ़ना चाहूंगा :

"In fact, they should have been included in the list of Scheduled Tribes and the Government of India may consider the deletion from the list of Scheduled Castes and they may be included in the list of Scheduled Tribes. With these observations, this petition is disposed of with cost to be paid by the Government of India. Counsel fee Rs. 500."

[The Vice-Chairman (Shri Mostafa Bin Quasem) in the Chair]

मान्यवर, मेरे कहने का मतलब है कि हरियाणा और पंजाब हाईकोर्ट के निर्णय मे भी गवर्नमेंट को सजेशन दिया गया है, यह 1983 मे हुआ था। इस विषय में मैंने 22 दिसम्बर, 1983 को एक स्टार्ड क्वेश्चन नम्बर 438 मे माननीय मंत्री जी से एक प्रश्न पूछा था जिसके जवाब में उन्होने कहा था :

"The comments from some of the State Governments are still awaited and they are being regularly reminded Further any amendment of existing list of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of the article 341 (2) and 342 (2) of the Constitution."

मान्यवर, माननीय मंत्री जी जो यह बिल लाये है, यह बहुत खुशी की बात है। यह समय के अनुसार जरूरी भी है।

इसी तरह से मंडल कमीशन आयोग ने जो एक्स क्रिमिनल ट्राइब या नोमेडिक जातिया थीं इनको भी शिड्यूल्ड ट्राइब सूची मे मिलाने के लिए रिक्मेंड किया था आखिरकार, मैं माननीय मंत्री जी से कहूंगा कि फिफ्थ शिडयूल में शिड्यूल्ड ट्राइब के लिए डेवलपमेंट के काम करने के लिए आई.टी.डी.ए और "माडा" प्रोजेक्ट वगेरह लिये जाते है तो इस विषय में मै माननीय मंत्री जी से गुजारिश करूंगा कि शिड्यूल्ड ट्राइब्स के आल राउंड डेवलपमेंट के लिए ट्राइबल कम्युनिटीज को सिक्स्थ शिड्यूल्ड में लाया जाये। जैसे नर्थ ईस्ट आटोनामस डिस्ट्रिक्ट काउसिल का प्रावधान है। असम स्टेट मे उसी तरह से जहा भी ट्राइबल एरियाज हैं, ज्यादा घनी आबादी है, दो-दो, तीन-तीन डिस्ट्रिक्ट्स मिला करके उसमे कार्व करके, वहा पर ट्राइबल के लिए आटोनोमस डिस्ट्रिक्ट कौसिल का प्रावधान करने की मैं मंत्री महोदय से गुजारिश करता हू।

इतना कहते हुए यह जो बिल सरकार द्वारा पेश किया गया है, मै उसका अनुमोदन करते हुए, अपने विचार समाप्त करता हूं।

SHRI VALAMPURI JOHN (Tamil Nadu): Mr. Vice-Chairman, Sir, this present amendment Bill, which seeks to include specifically only three communities to the already provided tribal list in the State of Meghalaya is a welcome one However, aspersions are cast on the intentions of this Government to have included these three particular communities with elections in mind. I do not cast any kind of aspersions for the simple reason that if these communities

[Shri Valampuri John]

are helped, these communities which have not been helped since independence, if they are helped in a positive way, even if it is a time of election with ulterior motive of winning the election, still, I would support this. I would stand by the side of the Government. And if by the process of election, more and more deserving communities are included in the list of Scheduled Castes and Scheduled Tribes, I would only say assertively that we would like to have more elections even if it comes every month, every week and I would welcome it. I will not go into the various aspects of its technicalities, whether this Government does it for the purpose of election or for some other purpose. Even if it is done for the purpose of election, I welcome it and if every week, election comes and more and more deserving communities are added to the list, I would be welcoming it because it is their urgent need. In the Lok Sabha, the hon Minister, while replying to the debate said, at least for the last 20 years, there has been a persistent demand from different sections of society that more and more deserving communities have to be added in this list of Scheduled Castes and Scheduled Tribes. It is not even 20 years or 30 years. From the very dawn of independence. even when the debate was going on in the Constituent Assembly, there had been a consistent demand that deserving communities have to be included. I would like to tell you, as she has said it at very many places, this discussion on a particular Bill gives a very ample opportunity to air my views What happens here is that there has been a consistent demand from the dawn of independence that Christians of Scheduled Caste origin, have to be treated at par with their counterparts in Hinduism as well as Sikhism This has been their demand and of late, what I find is that in different States, there is a lot of simmering, a lot of marches and protestations and I find, a lot of public opinion has been mobilised towards this kind of a thing and the hon. Minister is not here at the moment but I would like to inform the House that the hon. Minister has replied that this is not found in the declaration of the Presidential Order. That is not there in the Presidential Order of 1950. The 1950 Presidential Order envisages the inclusion of Scheduled Castes and Scheduled Tribes, for the benefits, only from the Hindu fold as well as Sikh fold and not from the Christian. But while the Minister says that the Presidential Order of 1950 does not envisage Christians of Scheduled Caste origin, I would like to ask her what is the kind of sacrosanct element in the Presidential Order? The Constitution is very clear. It is absolutely very clear. The Parliament is supreme and the Presidential Order cannot have any kind of overriding power over the decision of the Parliament. Article 342 of the Constitution very clearly says, "the President may with respect to my State or a Union Territory and where it is a State, after consultation with the Government thereof, by public notification specify the tribes or tribal communities or a part or a group within tribes or tribal communities which shall for the purpose of this Constitution be deemed to be Scheduled Tribes in relation to that State or a Union Territory as the case may be but part (b) says, "Parliament, may by law, include in or exclude from the list of Scheduled Tribes specified in notification issued under Article any tribe or tribal community or part of or group within any tribe or tribal community, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification." when this is the case, she cannot take shelter under the Presidential Order or Presidential Declaration of 1950 and say that the Presidential Order has not envisaged this. If the Presidential Order has not envisaged this, from 1950 to 1987, for the last 37 years, we have been inflicting an incalculable injury on a particular community. As this Government is estranging religious minorities, now it has started estranging another religious community, a minority community, that is Christians We speak of secularism After all, what is secularism? It has been defined, explained in this way: "The Government will not identify itself with any particular religion." In this particular case, the Government has identified itself with the Scheduled Castes and Scheduled Tribes

in the Hindu fold as well as the Sikh fold. When it has identified itself very strongly with these two particular communities, under the 1950 Presidential Order, it has estranged another community. Here, there is a clear identification with two communities, maybe, for different reasons. Whatever the reasons may be, the Christian Scheduled Castes and Scheduled Tribes have been estranged. They have been inflicted with this kind of an incalculable injury. What happens here is a clear case of discrimination. An S.C. or S.T. person who belonged to the Hindu fold was converted or his parents had been converted. His conversion might be for different reasons. Earlier, 400 or 500 years back, in the British Regime, *those people had been converted out* of compulsion or for economic reasons. And today, one is a Christian not because of any enlightenment, not because of any opportunity to compare the tenets of his religion with those of some other religion. He has no opportunity to compare the fundamentals, basics, of his religion with those of some other religion. He is a Christian because he is born as a Christian; his father is a Christian; his parents are Christians; his ancestors were Christians. Now what happens here? Just because of a simple folly of parents belonging to a particular religion, this community is discriminated against This is a clear case of gross violation of the provision of the Constitution Where is equality? If even equality is implemented with specific clauses of reservation, it is gross injustice If a person of Scheduled Caste or Scheduled Tribe origin finds himself in the Hindu fold, he is eligible for all the benefits; but if he finds himself in the fold of Christianity, he is not eligible for them Here, the point is, if you have any qualification to call somebody an S.C. or S.T., he has the same qualification because the same sufferance is there in the Christian community also I will tell you this, for example When you speak of untouchability in the Hindu fold, two people are alive and there is untouchability when they are alive. But when they are dead, they are laid side by side. But in Christianity, with condemnation I say, there is untouchability not only among living persons but also among the dead. There have been common cemeteries wherein upper caste corpses and lower caste corpses are buried at different places. Untouchability has been practised to this kind of a menial level. No one can say there is no untouchability among Christians. If a person of a Scheduled Caste or Scheduled Tribe is in the Hindu or the Sikh fold, he is privileged, entitled to receive all the concessions possible. On the other hand, if he comes to Christianity on conversion or belongs to it on the fact of his parents being Christians, he is denied the concessions. If this is not injustice to a community, what else is? For the last forty years, the community has been fighting. The *Christians in Churches wear the Cross sign.* Because they wore it once, all along they have been condemned to bear the Cross How long can this be tolerated by a community? Time and again delegations come. Time and again, priests, bishops and many others come. Coming to the streets they have been fighting But nothing has been done. My simple question is : Why the Scheduled Castes and Scheduled Tribes in the Hindu and the Sikh folds are treated this way? Why should this kind of a gross discrimination violating the very provision of your Constitution—equality—be done? By conversion into or by belonging to the Christian religion, a person's economic lot has not been improved. His backwardness remains the same Educationally, economically and socially he is backward. Untouchability is practised. Having known that untouchability still prevails, how are you allowing it? Why have you not elevated their position? So, the Minister cannot say that the Presidential Order has not envisaged this. The Presidential Order is not sacrosanct. It is not a Holy Quran. It is not a Holy Bible. Parliament is supreme. The Minister should make a categorical statement that the Presidential Order would be suitably amended. Parliament has got the paramount authority, the supreme authority, to do it I would again say most of the communities which satisfy all the requirements of Scheduled Castes and Scheduled Tribes are still found in Backward Classes. While replying to the debate she

[Shri Valampuri John]

says, the Constitution envisages in its provisions that these Scheduled Castes and Scheduled Tribes lists have to be made, have to be formulated, in relation to the States I do agree. I do not disagree with you The lists have to be drawn in relation to the States. But what happens is a particular community with a similar social background in the State of Tamil Nadu is treated in one way and the same community with just the same social background in the Union Territory of Delhi is treated in a different way Equals have been treated unequally They are treated in different ways in different States. This is my complaint. For example, fishermen. Most of their segments in the case of the Union Territory of Delhi are considered to be Scheduled Castes, but in Tamil Nadu they are in a worst situation, they are not treated as Scheduled Castes but they are treated only as Backward Classes What an awkward situation! What I would like to point out is in India the same community with the same or similar social background is treated so differently in different localities, in different provinces in different States In Tamil Nadu these fishermen are very small in number—this particular fisherman's community. Our coastal fishermen, if you make a study, are the worst affected Even a landless agricultural labourer is better off in the sense he has a landlord and if he has to settle scores with his landlord, he has got the bargaining power When the question of harvest comes, he can go and say. "I will not come for the harvest." However suppressed, however oppressed, he may be, has got that bargaining power in his hand But what about a fisherman? What can he do? He does not have a landlord on the sea-coast He does not have any bargaining power With whom can he settle scores? Elements are his only masters. He has no avocation, no profession, where he can think of a master In Tamil Nadu they are treated as Backward Classes whereas in Delhi they are treated as Scheduled Tribes The Minister's contention in the Lok Sabha was that the lists have to be prepared in relation to the States That is true. But people who are living in a worse situation in Tamil Nadu are placed in Backward Classes while, though comparatively they are not so worse off in Delhi, they are placed in Scheduled Tribes in Delhi In Tamil Nadu there is, for example, a community called Narikkuravar. They are found in Backward Classes there. Any sociologist, if he does some kind of a research work, will have a hearty laugh at the Government that in Tamil Nadu Narikkuravar finds a place in Backward Classes. The people of this community have no permanent place of settlement, they have no permanent home They do not even know exactly that they are in Backward Classes. This is the inequality that I wanted to point out. Therefore, these lists have to be changed. You must have an open mind for the just and fair demand of Christians. They must be given their due place. You have estranged so many communities. Definitely now you are estranging another community.

SHRI DHARANIDHAR BASUMATARI (Assam) I heartily welcome the amendment brought by the Welfare Minister, Dr. Mrs. Bajpai. This kind of an amendment should have been brought forward long before. The honourable friend who preceded me, was quite correct. He spoke with emotion I know very well the history of reservation for Scheduled Castes and Scheduled Tribes. When the question of reservation for Scheduled Castes and Scheduled Tribes came up for discussion in the Constituent Assembly, most of the Constitution-makers barring three or four of them—Nehru, Gobind Ballabh Pant, Sardar Patel and one or two others—opposed it. Mahatma Gandhi did two things which we cannot forget. One was groupism was dropped only because of Mahatma Gandhi and second was this reservation; this was carried only because of Mahatma Gandhi. Barring three or four that I have named above, reservation was not supported by most of the members there. Sardar Patel asked me whether I would go to Bapuji and Nehru had also asked me to go to Bapuji. Mrs Uma Nehru also asked me to go to Bapuji in the Bhangi Colony and I went to Mahatma Gandhi who gave a small chit in which it was written;

'Unless a provision for the reservation of Scheduled Castes and Tribes is conceded, I shall go on fast.". He wrote to the leaders of our country about the groupism, also through some leader of Assam from Nowakhali where he said that he would not allow his people to be drowned in the river Brahmaputra accepting groupism in Assam. I would not like to tell who was the man who wrote and who suggested to the British Government to have groupism. The Britishers did not want India to flourish and wanted to develop groupism in India so that we would fight one another for all times to come Now, I would request you to go through the Dhabar Bhai Commission Report wherein it has been elaborately mentioned as to which are the communities which are to be taken as Scheduled Castes and which are the communities which are not to be taken as such. But that is not being followed Now. the Constitutional irregularity stands in the way. That is number one Then, some castes in the Hindu community—I do not want to use the word "caste"—have got reservation in their minds Now, coming to what the previous speaker who preceded me has said, I would like to point out that there is the Sixth Schedule in the Constitution only in Assam What for? What happened in the case of the Sixth Schedule areas? People in one area could not move into another Hill area and people in the hill areas were not allowed to go into the plains nor the plains people could go to the other hill areas. They were in difficulties So, Shri Gopinath Bardolai wanted this to be set right He wanted the Sixth Schedule areas to cover more areas in Assam which were excluded areas including the NEFA, now Arunachal Pradesh. From the beginning, I have been wanting a comprehensive Bill to be brought forward. Here I would like to say that the previous speaker—he is not here now; he has gone out—was right. We should not do anything on convenience of the movement and we should not do anything with a vested interest. Now, Mr. Gomango comes from a particular area called first scheduled area which has no meaning at all The advisory bodies cannot protect the interests of all the Scheduled Tribes there. The first Schedule Area other than Assam should be made sixth Scheduled Area. Mrs. Gandhi understood this Mrs. Gandhi once said in the Lok Sabha that Tripura was a tribal State and had to face influx of other people from outside. She promulgated sixth Schedule over there and Tripura is now having sixth Schedule area. I request the Government not to reject our demands. but to have an open mind. Mahatma Gandhi wanted to develop Scheduled Castes/Scheduled Tribes What he wanted was a provision to bring the Scheduled Castes and the Scheduled Tribes on par with the other advanced communities in India and unless that is done, freedom has no meaning for these people Now, what is the position today, forty years after the Britishers left India? Sir, you know it very well because you are a knowledgeable person. They left with a three per cent literacy in India and a nil per capita income! Now, after forty years of our Independence the percentage of literate people among the tribals and Scheduled Castes people who can read and write, is only 14 8 per cent. This is the position today. Of course, there may be some BAs, MAs, some Ph.Ds., even here and there But the percentage of literacy is only 14.8. This is the development with regard to the Scheduled Castes and Scheduled Tribes' But many people wanted to question this and he asked. 'Why should there be reservation now after 40 years of Independence?" Mrs. Gandhi constituted a parliamentary committee on the Welfare of Scheduled Castes and Scheduled Tribes. Everything was discussed there There should be one in every appointing authority from the Scheduled Castes and the Scheduled Tribes. To start with the appointing authority from the Scheduled Castes and the Scheduled Tribes. To start with, she appointed two persons in the Union Public Service Commission. Dr. Sahay was a Scheduled Caste and later he became the Chairman. Another Scheduled Tribe became a Member She was very sincere. She was very considerate. Now what is the development of the Scheduled Castes and the Scheduled Tribes? They are not progressing because the people who are administering the country, the

[Shri Dharanidhar Basumatari]

people who are at the helm of affairs, are not sincere. I am saying this with a heavy heart because I have seen the condition of these people still now So, I would request Hon'ble Minister not to bring piecemeal Bills. They should bring a Bill which covers all the problems of Tribals and Scheduled Castes.

Now I come to Assam. Assam is a State divided into so many small States. There are tribals from Bihar, UP and even from South India. But they are not taken as Scheduled Castes or Scheduled Tribes. The moment they cross the border of one State, they cease to be tribals. I took up this matter with the Home Ministry. They are all settled in Assam. For a long time in tea gardens, comprising of 50 lakhs. Those who are tribals in other areas are there. If you don't consider them as Scheduled Tribes, it will become another Jaffna. Now Tamil people are fighting in Jaffna. They were recruited by the Britishers. Now they have been neglected by the local Government. There is a hue and cry There is bloodshed. The same thing will happen in Assam if you don't consider their cases. I know the mind of the people over there. I also know the mind of the leaders. I want the Government to bring them into the mainstream of national life along with other tribes. We have no religion dogma. I can marry a Muslim and I will not be excommunicated. We have no religion fanatism. We have the religion of God only. I am very grateful to the Government of Meghalaya that they have recommended three communities Rajbansi in West Bengal is the same as Bodos in Assam. Assam is full of different communities. Dr. (Mrs.) Rajendra Kumari Bajpai has come and she is taking interest in Tribals and Scheduled Castes I want her to take interest in what I said and implement it. Otherwise, there will be a war after some time. And I also request Mr. Gomango. He comes from the Fifth Schedule area. Fifth Schedule has no meaning at all. This is just a bluff to the Tribals. The Governor has no power. That has been proved. Nor the Executive Member can do anything This is only a bluff. This bluff should be removed by declaring Sixth Schedule in all the 5th Schedule areas other than Assam. There is no Fifth Schedule area in Assam. They have now Statehood there. So, I request our Deputy Minister, Mr. Gomango, to take up this matter seriously with the Department. I must say here from my own experience. I was the founder Chairman of the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes appointed by Mrs. Indira Gandhi to see to the development of the Scheduled Castes and Scheduled Tribes. Mr. Vice-Chairman, Sir, reservation is there for promotion too. In promotion generally you had to bring the recommendation from the higher officials And where are the high officials among the Scheduled Castes and Scheduled Tribes? So, Mrs. Gandhi removed this condition How did it happen? There was one gentleman, a direct IAS officer. He was not promoted. Who was more than 12 years in the same position He was a direct recruit. He was found by me. He remained as a small officer for 12 years and there was no promotion. Then I took up the matter with Mrs Gandhi. Mrs. Gandhi at once asked me, "what do you want me to do?" I said that there should be a provision for promotion also. She agreed and accepted the reservation in promotion. This matter was challenged in the High Court and Supreme Court and it had been turned down. He was promoted within short time. As it has been made an executive power. Therefore, Sir, in many places, my favourite word which I used to say to remove the mental reservation of the bureaucrats Bureaucrats have got some mental reservation. They say that the SCs and the STs have been brought up now and they do not need any reservation What is the percentage of representation of these people? What is the economic condition of these Tribals and Scheduled Castes? Don't judge a Tribal by seeing Mr. Gomango. Don't judge a Scheduled Caste by seeing Mr. Hanumanthappa Mr. Hanumanthappa is a very knowledgeable person Don't judge them like that. The Scheduled Castes and the Scheduled Tribes are still in a dilapidated condition. You have to bring a comprehensive Bill to remove all these disparities. You should not leave any room for quarrel or any room for criticism. Our friend, Mr.

Mahajan, has rightly said that instead of a piecemeal legislation, you bring in a comprehensive legislation My friend over there—I do not know his name—spoke. The way he spoke, I think he belongs to the Scheduled Caste. He spoke well. He must understand our heart I speak what I feel. I feel that unless these communities are brought to the same level as the other advanced communities, the country cannot be developed. This is what I feel. And you said about religion. For a Scheduled Tribe, the religion cannot stand For your information, it is only for the Scheduled Castes the religion stands. The moment a Scheduled Caste is converted into another religion, he ceases to be a Scheduled Caste. In regard to a Tribal, wherever they go whatever religion they adopt, they cannot be barred from the Scheduled Tribe and they will have reservation. Therefore, I request Dr. Bajpaiji—I respect her as my own sister, as an younger sister and not an elder sister—that she should look into what I said It is important and she should bring the matter to the notice of the Prime Minister. If you want me to take up the matter, I will take up the matter with the Prime Minister. I met him only yesterday morning. I did not say about all this because the Bill is coming and I do not know what Bill would be there So, I feel it will be a beginning for the other areas.

So, Sir, with these words, with a feeling of agony, I take my seat. Sir, I forgot to mention one important point. There are a number of tribes in our tribal area. One of them is Garos who are at the village Gohan Kona in Kamrup Distt About five lakhs of them are in the plains area in my district Kamrup and the Government has not taken care of them I would request the Government that they may also be included in the list of tribals in Assam. This is very important. Thank you

SHRI PUTTAPAGA RADHAKRISHNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, we have completed 40 years of our Independence and we have also completed nearly 38 years of our Constitution. Reservations have been in force for the last 38 years in this country. At this stage the Government is coming forward with some proposals to include some new communities in the list of Scheduled Tribes. It is a very funny thing. The reservations are provided in the Constitution. Now there has been a debate going on in the country as to how long these reservations will continue and whether these reservations are to be continued or discontinued. On the other hand, there is also an argument that reservations are not being properly implemented. At this stage the Government is coming forward with the proposal to include three more tribes in the list of Scheduled Tribes. I have no objection to including Boro, Kacharis, Koch and Raba, Rava in the list of Scheduled Tribes. But, as a matter of principle there should be some general norms, uniform norms, for the entire country. Since elections are in the offing in Meghalaya, they want the votes of these three communities since they are in a large number there and that is why they are going to include these three communities also in the list. That shows that tomorrow if somewhere some elections are going to be held, they would include some other communities in the lists of Scheduled Tribes to get their votes. This should not be the way of including these communities.

The other speakers have also mentioned that there should be a comprehensive discussion and that the Government should bring forward a comprehensive Bill for the revision of these lists They cannot go ahead with the policy of inclusion of communities on a piecemeal basis.

Sir, on this occasion, I would like to mention two or three important points. Sir, since the Scheduled Caste people and the Scheduled Tribes people cannot compete with other communities, or people belonging to other communities, reservations are provided in the Constitution. If they go on including the names of communities in the lists again, the Scheduled Caste people and the Scheduled Tribe people will be suppressed. They cannot compete with the people who are newly included in the list of Scheduled Castes or Scheduled Tribes. That is why I say that inclusion should not be made on political considerations and it should be based on certain principles, certain criteria. There

[Shri Puttapaga Radhakrishna]

should be some norms, some criteria to include these castes either in the list of Scheduled Castes or Scheduled Tribes.

Mr. Vice-Chairman, Sir, the time has come when there should be a thorough debate on the entire reservation policy itself. Article 334 of the Constitution provides for discontinuance of the reservations after 40 years. Forty years means, only just two more years are left for completing 40 years In the life of a nation, in the history of a nation, 40 years is nothing. Sir, these Scheduled Castes and Scheduled Tribes people have been suppressed for thousands of years and their grievances cannot be redressed within a period of 40 years or 50 years or 60 years. I think the reservations must be at least for 100 years. In the course of a national debate it can be decided as to how long these reservations are to continue. This is an important aspect. Apart from that there are statutory reservations for Scheduled Castes and Scheduled Tribes.

Article 46 provides for promotion of educational and economic interests of the Scheduled Castes and Scheduled Tribes and other weaker sections. Under the wording of other weaker sections, some State Governments have provided reservations to backward classes. They are unable to withstand the legal test. In my own State. 42 per cent of reservations were created for the backward classes recently but it could not stand the test of the court and it was struck down. That is why, there should be a principle as to who are the classes to be made eligible for reservations. There should be a statutory reservation for the backward classes also in the Constitution As no specific provision for backward classes exists in the Constitution, no statutory provision has been made for them even though economically they are backward.

In my own State of Andhra Pradesh, there are some backward classes like Rajaka and Basta. They are demanding inclusion in Scheduled Castes. As a matter of fact, they have no basis for this claim because they are not untouchables and they do not fulfil the conditions required for inclusion in the Scheduled Castes I am informed that the Government is actively considering the proposal for inclusion of these castes in the Scheduled Castes which would very much harm the interests of the present Scheduled Castes if they are included. So, all these important issues are before us. Who are the castes to be included into Scheduled Castes or the Scheduled Tribes and whether there should be a reservation for backward classes and how far such reservations are to be continued, are the important issues. That is why I appeal to the Government, through this august House, that there should be a round-table conference consisting of the representatives of the Government, all political parties and all communities, for a thorough debate to solve all these issues.

With these observations, I support the Bill.

SHRI H. HANUMANTHAPPA (Karnataka): I stand to support the Bill moved by the hon Minister. But there is one objection. You also supported this amendment while initiating the debate and your objection was to the Ordinance promulgated on 19th September 1987 The hon Minister said that since Meghalaya is going to the polls in early 1988, there is this necessity. You are well aware that election processes require minimum six months' time. If the elections are to be held in February 1988, it is all the more necessary that preliminary action had to be taken from September itself. So, I think, the Government is justified in bringing the Ordinance and subsequently coming before the House.

About the Bill now, we are also not equally happy As Mr. Valampuri John said, it is none of our mistakes to have been born in this community. Had we known this fact, and if birth would have been in our hands, certainly we would not have opted to take birth in this community. This is an accident. I may now be speaking here as a Member of Parliament but I had no opportunity to enter a school when I started my education. I was not even allowed to enter the classroom. I was asked to stand out in the

sun or the rain, to take my lessons Would anybody opt for this caste knowing what its fate is going to be?

What is the background of these Schedules? One is social discrimination. It is not the educational backwardness or the economic backwardness or the social backwardness. Of course, all the Scheduled Castes are educationally, economically and socially backward. Added to this, there was discrimination from the society. We were not allowed to take water from the common well, not allowed to go to the temples, not even allowed to wear chappals, not even allowed to wear a dhoti below the knee. We were not allowed to cross the road. We were not entitled to walk through the main road of the village. I have no grouse against the weaker sections or the backward classes getting the benefits. But the Scheduled Castes have suffered a lot more than these backward classes. This is the discrimination. In order to remove this discrimination, the process of reservation had started on a bilateral agreement under the Pune Pact, between Dr. Ambedkar and Mahatma Gandhi. I do not think it is a gift or a gratis. But unfortunately, there is a competition now from a number of people and from a number of communities to be included in the list of Scheduled Castes Sir, the Scheduled Castes are not against any economic help, any educational help or any assistance from the Government being given to these sections. But let there not be a competition for inclusion in the list of Scheduled Castes. One cannot imagine the sufferings undergone by the Scheduled Castes; untouchability, stigma and discrimination I know what discrimination I suffered when I was not even allowed to enter the classroom to pursue my education. This is the first generation that has started reading. Can it be compared with the generation for whom opportunities have been thrown wide open? This is where I would request the hon. House to draw a line, between discrimination and backwardness. We have no objection. The Scheduled Castes are not against economic help being extended to the other sections. The poverty-alleviation programmes are not limited only to the Scheduled Castes. They are for every poor man in the country While asking for expansion of the list, I would request the hon. Members to bear this in mind. I would request them to understand the background in which the list has been prepared.

In regard to the Scheduled Tribes, because of their nature, custom, practice and way of their living, they have been listed as Scheduled Tribes. We have no objection on the inclusion

Sir, when the hon. Minister took over the Ministry, she called a meeting of Members of Parliament belonging to Scheduled Castes and Scheduled Tribes. Two or three meetings were held. The hon Prime Minister was also present. Various proposals and various suggestions were put forward. This was one among them. Revision of the list—addition or deletion—was one among them. A number of these proposals and suggestions are pending. I would request the hon. Minister to look into them At that time when some Members raised objections saying that this was being done better, this was being handled better, in the Home Ministry and that they did not have confidence in a separate Ministry, I remember what the hon. Minister said. This was to her credit She said 'Forget the past; think of the future'. She was very confident and said 'These are bygone days; we will take care of the things now'. I remember these words I would request her to take up these things one by one, what she promised to the Members at that time. Of course, certain things have been done But a lot of proposals are still pending. I would request her to look into them. While amending the list, there are a lot of anomalies in the Schedule. One community is included in the Scheduled Caste in one State while it is not included in the neighbouring State So, as long as I am in that State I am getting the benefits. If I come to Delhi, I am deprived of it My caste is not changed. I do not become an upper caste by changing my place or area or my State. Why should that man suffer. The suffering is there whether he is in Andhra, Karnataka, Delhi or Tamil Nadu. So, these anomalies should be removed. The same applies to the Scheduled Tribes also The same person of a particular tribe is included in the Scheduled Tribes list but he

[Shri Puttapaga Radhakrishna]

does not get the benefit in other areas. The same tribe is not included in other areas. So, an overall view has to be taken and that has to be updated.

Then there are certain synonymous names. Particularly, a request is pending before the Government from my State. The same community is called by different names. If he gets a certificate with the same wording or with the same spellings, he gets the benefit. If one letter is removed from that particular spelling, then he is deprived of the benefits. Earlier there had been a circular from the Home Ministry on the synonymous names. That does not even require a discussion in the Parliament. A number of M.Ps have signed and sent letters to the hon. Minister. We request you to kindly look into that and see that the synonymous names are recognised for the purpose of giving recognition as the Scheduled Caste or the Scheduled Tribe. For instance, 'Naik' is recognised but 'Nayak' is not recognised. Similarly, there are many synonymous names, like Beda, Valmiki, Palegar. In different areas they are called by different names. Such anomalies should be removed by Government. On this subject no discussion is required in the Parliament. I request the hon. Minister to look into this.

There is one more serious question which the Welfare Ministry has to look into, and that is about the cases of false certificates. As I have already said, there is a competition for inclusion in the Scheduled Castes, at least for getting benefits. There are officers in the IAS cadre, in the IFS and IPS cadres who are enjoying promotions and other benefits on the basis of false certificates. They do not call themselves Scheduled Castes today, but they have produced false certificates and received benefits, denying the real Scheduled Caste person those opportunities. There are various complaints in almost all the undertakings, departments and banking institutions. We are not against the benefits, but the benefits should go to the genuine persons and not to those who are cheats. Sir, it is astonishing when they say even class IV candidates are not available. That does not require higher education. And if that is the case, should we be complacent? Even after 40 years of independence we are not able to produce people to work as class IV employees. The reservation figures do not reach even 3 per cent, it is hardly one per cent. There is already a counter movement, how long? I have already told you that this is a bilateral agreement. It is an assurance given for the discrimination suffered for generations and still we are not able to fulfil 15 per cent. Let that percentage be completed, then we can think whether the reservation should be continued or not.

Sir, as I said earlier, I am also not happy to speak on the subject. When we rise to speak on the subject it pinches us. I do not know why we should be called scheduled caste or untouchable. I never expected or wanted to be an untouchable. But I am forced to be an untouchable for no fault of mine. Had a chance been given to me, I do not know what caste I would have preferred, or in what caste I would have taken my birth. For no fault of us, we are called as such. Let not this humiliation continue any longer. Thank you.

श्री जगदम्बी प्रसाद यादव (बिहार) : माननीय उपसभाध्यक्ष जी, जहा तक संविधान (अनुसूचित जनजातिया) आदेश (संशोधन) विधेयक, 1987 का संबध है वह मेघालय में तीन जातियों को जोड़ने का है —

"15. बोरो कचरिस
16. कोच
17. राबा, रावा ।"

श्री धरनीधर बासुमतारी : राभा ।

श्री जगदम्बी प्रसाद यादव : आप जब मत्रालय को मंत्री को और जो पत्र प्रस्तुत किया गया उससे शुद्ध नही, जिस समय आप बोल रहे थे, मै कह रहा था कि आप सही कह रहे थे, लेकिन सही लिखा जाए, तब तो और अगर सही नही लिखा जाए, तो भट्ट जो है वह भाट कहकर हरिजन और ब्राह्मण दोनो इसका लाभ लेता है और इस वजह से यह राभा नही साफ हुआ तब रावा किया

गया, लेकिन आप जो कह रहे हैं, वह अभी तक नही हुआ है ।

श्री धरनीधर बासमतारी : उसे करवाना है ।

श्री जगदम्बी प्रसाद यादव : तो मैं यह कह रहा था, उपसभाध्यक्ष जी, कि ... (**व्यवधान**) यह पीसमील खंड-खंड संशोधन क्यों ?

कई कमेटियां बनीं, उन्होने आपके सामने कम्प्रीहेंसिव रूप मे, व्यापक रूप में अपना प्रतिवेदन दिया और वह प्रतिवेदन आपके साथ है भी । फिर मंडल आयोग ने जिसने विद्वान परिषद् को ही नही, समाज शास्त्रियों से मिलकर सम्पूर्ण देश का दौरा करके सभी जातियों की कैटेगारिकल लिस्ट पर विचार करके वृहत्तम प्रतिवेदन दिया ।

जहां तक पिछड़ी जातियों का था उसको भी और जहां तक अनुसूचित जातियो के छूट जाने का था, उसका भी प्रतिवेदन दिया था । उसका भी ध्यान अभी तक सरकार को नही गया है ।

तो एक सवाल तो मैं यह जानना चाहता हुं कि क्या हमारे माननीय सदस्य राधाकृष्ण जी ने कहा कि जब-जब आपको चुनाव का जनून पता लगता है कि यहा पर कौनसा संशोधन कर दे जिससे आपके अनुकूल पड़े, उतनी दूर तक आप जाते है और जब तक चुनाव का माहौल किसी दूसरी जातियों के प्रति न बने तब तक आप उस ओर ध्यान नही देते है ।

उदाहरण के लिए मैं कहना चाहता हूं कि बिहार मे मछुआ जाति है, फिशरमैन, उससे कोई अनुसूचित जाति में पिछड़ी नही समझता हूं कि कोई है । तमिल नाडू मे जैसा कि हमारे मित्र ने कहा--दूसरी बात जुलाहा जो है, वह निश्चयपूर्वक कई दूसरी अनुसूचित जाति के स्तर से कुछ नीचे हैं लेकिन वह नही जोड़ा गया है । तो जो प्रभावशाली रहा, वह तो जोड़ा जाता है और जो प्रभावशाली नही रहा, वह नही जोड़ा जाता है ।

अब मैं सूची देख रहा था स्वतंत्रता सेनानियों की जो बिना मांगे देने वालो का है, उसमें 60–70 प्रतिशत मंत्री रहे, बड़े उपनामधारी जो है, उन्हे जोड़ा गया ।

5 P.M. जो जीवन पर्यन्त जेल जाता रहा और आज भी स्वाभिमान से जो पेंशन नही मागने वाले है लेकिन कभी विधायक, कभी सासद, कभी अखिल भारतीय नेता नही हुआ उसको नही जोड़ा गया । जैसे मै कम से कम एक नाम रख देना चाहता हूं । मेरे जिले मे एक राम गुलाम शर्मा, महेशपुर मुंगेर ने अनवरत आजादी की लड़ाई मे सेवा की और उनको कई मित्रो ने कहा कि पेशन के लिए लिख दो तो उन्होने कहा कि क्या मे आजादी की लड़ाई इसलिए लड़ा था कि मै स्वतंत्रता सेनानी की पेंशन लू और किससे मागू ? आज देने वाले मंत्री नही है देने वाले तो सरकारी नौकर है। यह मै कोई मौखिक बात नही कहता हू मंत्री जी से बात करके कहता हू, प्रमाणित करके कहता हू । ऐसे लोगों को यह पेंशन नहीं देते । ऐसे लोगों की जानकारी इन्होंने रखना भी जरूरी नही समझा और हम लोगों के कहने पर भी यह नही देंगे इसलिए कि इनको कागज चाहिए । कागज देखता कौन है ? इनका अधिकारी कागज देखता है । वह कह देंगे कि यह ठीक नही है तो यह कहेंगे कि नही ठीक है तब कहेंगे कि हम कुछ नहीं कर सकते । इसलिए मैंने इस सवाल को माननीय राज्य मंत्री जी से उठाया है कि अब पीस मील विधेयक क्यो है ? कम्प्रीहेंसिव विधेयक क्यों नही ? दूसरी बात जो मै कहना चाहता हूं वह यह है कि मै छोटा नागपुर का दौरा कर रहा था बहुत दिन पहले तो हमे कुछ राजपूत जातियो ने कहा कि हमे अनुसूचित जनजाति मे लिख दिया है हम तो राजपूत थे । हमने कहा कि अब होशियारी करो और उसमे बने रहो ज्यादा लाभ है । जब कटने की बात थी तब तो कटे नही और अब क्यो कटते है ? दूसरी जगह का दौरा किया तो कुछ लोगों ने कहा कि हम तो ट्राइब है लेकिन हमको लगा कि हम यादव लिख ले तो अपने नाम मे यादव लगा लिया और यादव लगाने के साथ वह ट्राइब नही रहा । ट्राइब पर सीट लड़ने गया तो नाम काट दिया कि तुम अब ट्राइब कैसे रहे ? तो यह सरकार का लेखा-जोखा क्या है,

[श्री जगदम्बी प्रमाद यादव]

यह भगवान जाने ? हमारे क्रिश्चियन धर्म मे परिवर्तित होने के बाद भी उनको अनुसूचित जाति का माना जाए यह सवाल हमार माननीय मित्र ने उपस्थित किया। सवाल यह है कि जातिया हिन्दू मे है, हिन्दू का ही भाग सिख है लेकिन हमारे अग्रेज मित्र हमे पढ़ाते चले गए कि सिख, जैन अलग-अलग बाल दो और आर्य समाज बाल दो तो उसका नाम अलग। फिर राम कृष्ण परमहस की एक जाति अलग हो गई तो यह अलग-अलग करके पहले तो हमे तोड़ा, तो दो जाति मे जो बिलकुल अलग हुए उसमे जातिया थी इसलिए उसको जाति सिख होने पर हिन्दू धर्म के पिछड़े होने, अनुसूचित होने का नाता रहा लेकिन जब इस प्रकार की हिन्दू धर्म को तोड़ने की साजिश हर जगह होने लगी तब जाकर किसी भले आदमी के दिमाग मे आया कि भाई जब यह हिन्दू मे क्रिश्चियन बन जाता है तो क्रिश्चियन मे तो जाति भेद है नही, उसमे ता ऊच-नीच रहा नही, सामाजिक ढग से रहा नही, धार्मिक ढग से रहा नही और आर्थिक ढग से तो बात चल रही है कि आर्थिक ढंग से विचार करो। तो आर्थिक ढग मे तो विचार करने में मडल आयोग की जो रिपोर्ट है उसे हमारी सरकार स्वीकार नही कर रही है। मै एक बात और यहा पर सरकार की जानकारी के लिए कहना चाहता हू कि अग्रेजो ने पहाड़ी क्षेत्र को और वनवासी क्षेत्र को, वन अचल को जो हमारे 3-4 स्टेट्स है उसको उन्होने भारतवर्ष के अन्य नागरिको को रोक कर उन सारे क्षेत्रो को क्रिश्चियेनिटी मे कन्वर्ट करने का सतत प्रयास किया और आजादी के बाद भी भारत सरकार उसको उसी तरह मे रखे हुए है। क्या आप सिर्फ कट पीस करके उसको भारत के साथ जोड़े रखना चाहते है ? यह भारत के साथ जोडने के लिए उसको अब गगा नदी मे स्नान करने का भी उसे मौका देना चाहते है ? धर्म प्रचार भारतवर्ष मे मान्य है। जब हिन्दू-राष्ट्र था तब भी अनेक धर्म-प्रचारको को छूट मिली कि आप अपने धर्म का प्रचार करे, आपके धर्म से मानव-समाज का कल्याण होगा, भगवान की प्राप्ति होगी। जो धर्म कही भी शाति नही पा सका, वह यहा शातिपूर्ण रहा। लेकिन यहा देश मे धर्म की आड़ मे अगर विघटन की शक्ति पैदा हो तो उस पर आपको सोचने का जरूरत है। आप कल्याण मत्री भी है, इसलिए आप देश का भी कल्याण कीजिए, समाज का भी कल्याण कीजिए और हमारे स्थानीय कारणो से भी मुझे आपसे निवेदन करने का अधिकार है क्योकि आप सब जगह के लिए मा है, लेकिन हमारे क्षेत्र के लिए तो बेटी है, इसलिए कल्याण का निवेदन अवश्य करना चाहूगा। आज तीन जाति को जोडने के लिए आप इस सविधान सशोधन विधेयक को लाई है, वह पारित भी सर्व-सम्मति से ही होगा। लेकिन कुछ सवालो का आप जरूर जवाब दे दे। पहला, कुछ अनुसूचित जातियो की जो कमेटियो ने रिपार्ट दिया -एक, प्रतिवेदन दिया लोगो ने-दो और जो मण्डल समिति के रूप मे प्रतिवेदन आया था दूसरी समितियो के रूप मे आया, उस पर अभी तक आप क्या विचार कर रही है ? दूसरा, यह कि क्या आप इण्टटायरिटी सबको मिलाकर पूर्ण व्यापक अनुसूचित जाति, अनुसूचित जनजाति के लिए विधेयक लाने वाले है क्या ? क्या इस पर चिंतन कर रहे है कि इसको भी इस ढग से लाया जाय ? यह दो सवाल इस समय उठते है और मै चाहूगा कि इस पर आप कुछ निश्चित-पूर्वक विचार दे, जिससे दूसरे को भी आन्दोलन करने का या अपने को दुखी होने को अवसर न मिले। उनको पता लगे कि भारत सरकार सचमुच में इसके लिए तैयार है।

मन्यवर, मै इसलिए इसका निवेदन करना चाहता हू कि आज बैकवर्ड लोग उस ढग मे भारत सरकार की नौकरी मे नही आ सके, जिस ढग से रक्षित होने के कारण हरिजन या अनुसूचित जाति या अनुसूचित जनजाति के आ सके है। आज सबका ध्यान टूटा है कि हम बड़ लोगो के साथ मैच नही कर सकते, चाहे परीक्षा मे हो, चाहे समाज के साथ दौड मे हो, चाहे व्यवसाय मे हो। हमे जब तक रक्षण न मिले, सुरक्षा न मिले तब तक हम मैच नही कर सकते। किसी ने सोचा नही इस पर कि सामाजिक ढंग से हमारे यहा बहुत पिछड़ापन है, आर्थिक ढग से, शैक्षणिक ढग से भी पिछड़ापन है, आपने जो दो पिछड़े थे उनको तो

किया, कुछ थोड़ा-बहुत प्रयास पिछड़ों के लिए भी किया गया, लेकिन बहुत बड़ा समाज पिछड़ा नहीं आ पाया। मैं जानता हूं कि अगर पिछड़ा भी कुछ समाज सशक्त कदम उठा ले और अपना वह एक विकराल रूप प्रकट कर दे कि सरकार हमारी बात को नहीं सुनेगी तो हम सरकार के साथ नहीं होंगे तो जैसे आप यह छोटे-छोटे खण्डश बिल ला रहे हैं, आज भारतवर्ष में एण्टायरिटी में उसको स्वीकार करने के लिए तैयार हो जाएंगे। मैं कहूंगा कि भारत सरकार और कल्याण मंत्री कम से कम कल्याण की भावना से क्योंकि कल्याण की जिम्मेदारी आप पर आती है, इसलिए कल्याण की भावना से विचार करें। आपने अभी आजादी का चालीसवां वर्ष मनवाया, लेकिन उसके बारे में लोगों ने क्या कहा, जिस पर बीती है, उन्होंने कहा कि यह आजादी का चालीसवां वर्ष नहीं बल्कि यह चालीसवां है। आखिर इस प्रकार का चिंतन क्यों?

मैं इन बातों की ओर आपका ध्यान आकर्षित करता हूं और मैं चाहूंगा कि कल्याण मंत्री जी आप सचमुच में हम लोगों को संतुष्ट करें सिर्फ इतना ही पीस बिल का नहीं बल्कि और विस्तार से आप आने के लिए तैयार हों। धन्यवाद।

[The Vice-Chairman (Shri H. Hanumanthappa) in the Chair.]

SHRI JERLIE E TARIANG (Meghalaya): Mr Vice-Chairman, Sir, I rise to support the Amendment Bill.

From the opinions expressed by the hon. Members from both the sides of the House, I do not find anyone to be against the Bill at all. Like others, they only want that other tribes and castes were to be included in the list of Scheduled Castes and Scheduled Tribes.

Sir, this Bill is only a ratification of the Ordinance. I think the Government has done it with great care and consideration, keeping in view the interest of each and every backward tribe in Meghalaya These are the poorest and the most backward tribes who are localised in certain areas in Garo Hills. My friend Mr. Basumatari will agree with me that unlike in Assam, Boro Kacharis are the very backward tribes in Meghalaya The people in the North-East, especially in the Hill areas, are very conservative. They would not like to easily include others into the List. In fact, there is a movement that certain tribes should be excluded from the list of Scheduled Tribes For instance, if I as Khasi in Meghalaya, go to Nagaland, I cannot claim as a tribe, whereas a man from Nagaland, if he comes to Meghalaya, he is treated as a tribe So is the case in Mizoram. Other tribes come to my State and they enjoy the rights in our State, whereas our people cannot claim to be Scheduled Tribes in any other State. Still, the whole Meghalaya Assembly unanimously passed a resolution in 1980 demanding that these poor tribes localised in certain pockets in Garo Hills should also be included in the List of Scheduled Tribes of Meghalaya.

Somebody has said that this Ordinance is politically motivated I say, yes I fully agree on this point Had this ordinance not been issued, these tribes would have been denied to contest as Scheduled tribes as their seats would not be reserved for Scheduled tribes according to the Act passed recently by the Parliament. They have to compete with other advanced communities or the majority communities like the Garos.

Another thing is that they are economically far inferior to the main tribes of Meghalaya. I think we should thank the Assembly of Meghalaya for taking pains to bring in a resolution recommending to the Government of India for inclusion of these poor tribes in the List of Scheduled Tribes Apart from their economic benefit, unless this ordinance is passed, the Election Commission may not be able to demarcate their constituencies which would continue to remain general seats, with the result that these poor tribes would never come up in future and also represent in the State legislature.

I would like to offer my sincere congratulations and gratefulness to the Minister and to the Government of India because they have taken care for these poor

[Shri Jerlie E. Tariang]

and small tribes. I belong to the majority tribe. In fact, we are the majority tribes in the whole of the State, but I feel it would be very very unfair that they should go unrepresented in the Assembly and that they should be denied the right as other fellow Scheduled Tribes enjoy.

I would also like to express my gratitude to the Members on the other side, because whenever the question of North-East and hilly areas comes up, they always have supported its cause. I have noted that none of the Members has opposed the Bill. Once again I thank the Minister who has taken pains to ratify the Ordinance through this Bill. I am also grateful to the Government for promulgating the Ordinance in the interest of these people. I hope that by this ratification they will remain grateful to this august House. Thank you

श्री शरद यादव (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, सिद्धांततः मैं इस संशोधन विधेयक के पक्ष में हूं, लेकिन सरकार की जो नीयत है इस को लाने के पीछे, उस नीयत का खुलासा मैं इस सदन में करना चाहता हूं। मेरे पूर्व कई विद्वान साथियों ने सरकार की नीयत के बारे में टुकड़ों में जो संविधान में आरक्षण का सिद्धांत रखा है, जो हमारे देश की आजादी के लड़ने वाले लोग थे उन्होंने इस सिद्धांत को स्वीकार कर के संविधान में गारंटी दी थी। उस गारंटी के लिए मैं कहना चाहता हूं कि लगातार इस सरकार ने उस को भोथरा किया है। सिद्धांत के जो मूल अधिकारी थे उन के लिए इसे न स्वीकार करने का और इस सिद्धांत को लगातार बिगाड़ने का काम किया गया है। जो डिप्रेस्ड क्लास के लोग है, अनसूचित जाति और जनजाति के और दूसरे जो वीकर सेक्शन्स के लोग है उनको गुलाम बनाने का तरीका लगातार चलता रहा है। टुकड़ा टुकड़ा फेंक कर के इस तरह का संशोधन कर के अभी जो मेघालय में चुनाव होने जा रहा है और नागालेंड में अभी चुनाव हुआ है, ऐसे चुनावों में अपनी राजसत्ता को बचाये रखने के लिए इस तरह के आरक्षण के सिद्धांत को आप लागू कर रहे है। मैं इस बात को इसलिए कहना चाहता हूं कि जिन लोगों को आजादी की लड़ाई की याद है और जो माननीय मंत्री महोदया बैठी है वह इतिहास की इस आजादी की लड़ाई को देखने वाली रही है, उस जमाने में तीन तरह के सिद्धांत थे। अकल्लियत के लोग थे। वह सोचते थे कि बहुमत का राज्य इस देश में होगा और हमारी सुरक्षा नहीं होगी। उस जमाने में भी बाबा साहब अम्बेदकर थे, जो विद्रोही नेता थे, जो अपनी हिम्मत और स्वाभिमान के साथ देश में खड़े रहना चाहते थे। एक मत उनका था। वह लगातार एक आंदोलन चलाते थे कि हमारी सुरक्षा और रक्षा का सवाल कैसे सुलझेगा। बाबा साहेब अम्बेदकर का लगातार यह कहना था कि आजादी के बाद हमारे साथ जो सुलूक होगा वह बुरा होगा लेकिन अकल्लियत के लोगों ने इस को नहीं माना और उन्होंने देश को बांट दिया। अनुसूचित जाति और जनजाति के जो लोग है उन को देश का ऋणी होना चाहिए कि बाबासाहेब अम्बेदकर ने महात्मा गांधी की जान बचाने के लिए पूना पैक्ट किया और वह इस लिए किया कि देश की दृष्टि और मन साफ हो। वह हम को कभी "बिट्रे" न करें। इस पर ही विश्वास कर के वह समझौता हुआ था। तन, मन, धन से, इज्जत से जिन लोगों का शोषण हुआ है उन का शोषण अब समाज के लोग नहीं करेंगे और उन को सुरक्षा मिलेगी यही ध्येय था। उस में एक सुरक्षा दी गयी नौकरी की और दूसरी चुनावों में विधान सभाओं में और संसद् में उन लोगों को चुनने का एक मात्र अधिकार दिया गया। वैसे उन लोगों का हजारों वर्ष से शोषण उन के मन का, उन की इज्जत का शोषण होता रहा है। दुनिया में शोषण की एक परिभाषा है, लेकिन हिन्दुस्तान के समाज में शोषण की परिभाषा नहीं की जा सकती। यहां तो मान, सम्मान, इज्जत और तन, सब का शोषण हुआ है। एक चीज में आप ने न्याय देने का काम किया था लेकिन वह भी पूरा नहीं हुआ। मैं इस लिए कहना चाहता हूं कि यह संशोधन केवल बातों से लाया जाता है। मैं मंत्री जी के सामने साफ तौर से अपनी बात रखना चाहता हूं।

हमारे माननीय सदस्य जगदम्बी प्रसाद जी अभी बोल रहे थे। वे कह रहे थे कि मंडल कमीशन ने अपनी सिफारिशे दे दी लेकिन वे अभी तक लागू नहीं की गयी।

पहले मैं शैडूल्ड कास्ट और शैडूल्ड ट्राइब्ज पर आना चाहता हूं। आपने इस संशोधन बिल में जो प्रस्ताव किया है उसमे इन लोगो का कितना भला होता है, वह भी आपके सामने रखना चाहता हूं। 1971 में जो जनगणना हुई थी उस समय हरिजनो की आबादी, अनुसूचित जाति के लोगो की आबादी 14.82 थी और 1981 में जो जनगणना हुई उसमे अनुसूचित जाति के लोगों की सख्या 15 75 प्रतिशत हो गई, यानि एक पर्सेंट बढ़ गई। एक परसेट की यह संख्या लाखों में जाती है। इसी तरह से ट्राइबल के बारे में आपने तीन जमातों को इसमे शरीक करने का काम किया है, लेकिन उनकी आबादी को आप देखिए कि 1971 में वह 6.82 प्रतिशत थी और 1981 की जनगणना में 7.76 हुई, यानि एक प्रतिशत बढ़ी। एक प्रतिशत की इस बढोत्तरी से 80 लाख आदमी बढ़ते है, लेकिन उनको जहां लोक सभा और विधान सभाओं मे 5-5, 6-6 और 7-7 सीटें बढनी चाहिए थीं, उसका संशोधन तो आप लाए नही। जनगणना के अनुसार उनकी संख्या बढी है, उनको सविधान मे सरक्षण देने के लिए आपने 42 वा सशोधन नहीं किया, तो इसका क्या कारण है? उसको सीटों को बढ़ाने का काम आपने क्यो नही किया? मेरा कहना यह है कि आपकी नीयत अच्छी नही है। जो उनको संरक्षण देना चाहिए था, जहा इनकी आबादी बढी है और 80-80 लाख हरिजन और आदिवासी लोगो की आबादी बढ़ी है, वहा पर आपको 42 वा संविधान संशोधन लाकर विधान सभाओ मे और लोक सभा मे उनकी सीटे इसी अनुपात मे बढ़ानी चाहिए थी।

उपसभाध्यक्ष महोदय, जब आप बोल रहे थे तो आप भी बड़ी तकलीफ मे बोल रहे थे, लेकिन आपकी तकलीफ विद्रोह मे नहीं बदली। बाबा साहेब अम्बेदकर ने बराबरी के लिए विद्रोह किया था। उन्होने कहा था कि दो ही रास्ते हैं। आप मान जाओ। हिन्दुओं मे आज जो ऊंची जाति के लोगो की बिरादरी है उसमे बहुत शानदार लोग है। इस बात को उठाने वाले भी ब्राह्मण श्री मधुलिमये जी हैं जिन्होंने कहा कि लाखों की संख्या मे हमारे हरिजन लोग है, उनमे भी उन्होंने कहा कि इस बात को क्यो नही उठाते हो? मैं जानता हूं कि श्रीमति इंदिरा गांधी के साथ हमारे मतभेद थे, लेकिन कांग्रेस पार्टी में श्रीमति गाधी को इस बात श्रेय जाता है कि वे अवश्य बेहतर महिला थी। लेकिन उनके रहते तब भी इनकी संख्या के अनुरूप उनकी सख्या क्यों नही बढ़ाई गई? आप भजन करते है और मैं कहना चाहता हूं कि इसके लिए दो ही रास्ते है एक रास्ता महात्मा गाधी का है जो समझ और प्यार के साथ समाज को बदलना चाहते थे और दूसरा रास्ता है पुराने अम्बेदकार साहब का यानि सविधान वाले अम्बेदकर नही, बाबा साहेब अम्बेदकर जिसने विद्रोह कर धर्म परिवर्तन कर लिया। वह रास्ता देश को बाट देगा। यह रास्ता लोग अपनाएंगे यानि 52 फीसदी आबादी को आपने अलग करके रखा है और ऊची बिरादरी के सर्वाधिक जगहो मे 52 प्रतिशत लोग बैठे हुए है। मैं ज्यादा गन्दा इसको नही करना चाहता हू। लेकिन देश की एकता की बात आप कर रहे है तो 5 फीसदी लोग हिन्दुस्तान की 50 फीसदी जगहो पर बैठने का काम करेंगे तो देश की एकता अखडता की बात आप कैसे करते है? यह आपका काम ज्यादा दिन चलने वाला नहीं है देश की अखंडता को कायम रखना है तो देश को नए रास्ते पर ले जाना पड़ेगा, समाज को न्यायपूर्ण रास्ते पर ले जाना पड़ेगा।

आपने संविधान का जो बिल रखा है, इसका मैं सिद्धान्ततः मानता हू, लेकिन मंत्री जी मैं एक बात कहना चाहता हूं कि जो बढ़ी हुई आबादी है शैडूल्ड कास्ट

[श्री शरद यादव]

और शैडूल्ड ट्राइब्ज को, ट्राइबल्स की उसके अनुरूप आप विधान सभाओं में और लोक सभा में उनको जगहें देने का काम करेंगे और क्या इस बात का जवाब देंगे कि मंडल कमीशन को लागू करने के लिए आप कब तक दाए बाए करते रहेंगे अगर इसको आप तुरन्त लागू नहीं करेंगे तो जनता आपको गरदनियां पकड़कर यहां से निकाल देगी। इस बात को आप अपनी सरकार से कहिए।

श्री राम चन्द्र विकल (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, यह अनुसूचित जनजातियां आदेश, 1950 है उसमें संशोधन किया जा रहा है। जो अध्यादेश निकाला गया है वह 19 सितम्बर से लागू माना जायेगा ऐसा इसमें उल्लेख है। तीन अनुसूचित जनजातियों को लिस्ट में लाया जा रहा है। मेघालय राज्य की ये जो जातियां है जिनको लिस्ट में लाया जा रहा है जिसके लिए संशोधन विधेयक राजेन्द्र कुमारी जी लायी है उसका मैं हृदय से समर्थन करता हूं। पर मैं भी इस राय का हूं कि मेघालय के लिए यह जो तीन जातियों का संशोधन विधेयक लाया गया है वह काफी नहीं है इसको एक व्यापक रूप में आना चाहिए। मैं भी देशभर में घूमता हूं, समाज कल्याण मंत्री जी आप भी घूमती है . . .

श्री सत्य प्रकाश मालवीय : आप विदेश भी घूमे है।

श्री राम चन्द्र विकल : विदेश में तो मैं एक-दो बार ही गया हूं। मंत्री जी आपको यह लगा होगा घूमने से जनजातियों और बैकवर्ड क्लासेज में और भी बहुत सी जातियां ऐसी है जिनको इस थोड़े से समय में कहना, उन पर चर्चा करना आज मुनासिब नहीं होगा। जो किसी जिले में है तो किसी प्रांत में नहीं है, किसी एक प्रांत में है तो दूसरे प्रांत में नहीं है। यह मांग देशव्यापी है। इसलिए मेरा कहना है कि इस पर एक विधेयक अनुसूचित जनजाति और बैकवर्ड क्लासेज का व्यापक रूप में आना चाहिए। पक्ष और विपक्ष शायद इसमें एक ही हैं, कोई मतभेद नहीं है। शिवाधन यादव जी कुछ ज्यादा ही कर रहे हैं। सिद्धांत रूप से सारा सदन इस पर एक है। जो व्यापक विधेयक आप लायेगी जिसकी मांग सारे सदन की तरफ से है उसका समर्थन भी शायद सारा सदन करेगा।

मैं अपनी कल्याण मंत्री जी को याद दिला दूं कि मंडल आयोग की बात कई सज्जनों ने अब उठायी है लेकिन इससे पहले काका कलेलकर कमीशन 1953 में बैठा था। मै उस वक्त यू०पी० असेम्बली में था। देशभर में उस कमेटी ने भ्रमण किया। इसकी एक रिपोर्ट सरकार के सामने रखी हुई है। इसमें पूरी चर्चा संविधान के मुताबिक है। खाली काका-कलेलकर की रिपोर्ट आयी है ऐसा नहीं है बल्कि सन् 1958 में इन्दिरा गांधी कांग्रेस की प्रेजीडेंट थी और जवाहरलाल जी प्राइम मिनिस्टर थे। उस वक्त मेरा नान आफिशियल रेलोजशन था। पूरी कांग्रेस कमेटी में उस पर बहस हुई। कांग्रेस का अधिवेशन जो चल रहा था उसमें इस पर अच्छी तरह से बहस हुई। उस बहस की लम्बी चर्चा में मैं जाना नहीं चाहता। लेकिन उसका रिजल्ट में बताना चाहता हूं। मेरे प्रस्ताव में नेहरू जी ने खुद संशोधन किया। मेरा प्रस्ताव डेढ़ लाइन का था। जो काका कलेलकर कमीशन की रिपोर्ट थी उसमें केन्द्रीय और राज्य सरकारें अमल करें--यह डेढ़ लाइन का हिन्दी में प्रस्ताव था। नेहरू जी ने स्वयं नीचे बैठ कर इन्दिरा जी प्रेजीडेंट थी कांग्रेस की उस वक्त, तो उनसे कहा कि इसमें 'यथासम्भव' शब्द जोड देना चाहिए और प्रस्ताव को मान लेना चाहिए। क्योंकि प्रस्ताव पर मतभेद था इसलिए थोड़ी बहस हुई, मैं इस पर ज्यादा जाना नहीं चाहता। वह दूरअंदेशी थे, देश के हालात को समझते थे, इसीलिए उन्होंने खुद नीचे से खड़े होकर इसमें 'यथासम्भव' शब्द जोड़ लेने के लिए कहा। इस प्रस्ताव को सर्वसम्मति से 1958 में कांग्रेस अधिवेशन में मान लिया गया। काका कालेलकर कमीशन की रिपोर्ट भी है। उस पर कांग्रेस कमेटी (आल इंडिया) ने सर्वसम्मति से अपनी मुहर लगायी है और प्राइम मिनिस्टर जवाहर लाल जी उसमें शामिल थे। इन्दिरा जी कश्मीर गयी

वहां उन्होंने कुछ जातियों को खासकर वहां की मुस्लिम शेड्यूल्ड कास्टस जातियों को शामिल करने की बात कही थी। इसी तरह से सारे देश मे अगर आप घूमी होंगी, आपने पाया होगा बहुत सी जन-जातियां, पिछडी जातियों ऐसी है जिनको इसमें शामिल किया जाना आवश्यक है। यह सवाल एक राष्ट्रीय सवाल बन गया है और एक जीवन-मरण का प्रश्न बन गया है। इस को गहराई से समझने की जरूरत है। इसको अगर गहराई से नही समझा गया तो यह देश हित मे नही होगा। इसलिए इन जातियो के बारे में एक व्यापक विधेयक लाना चाहिए। सामजिक आर्थिक और कितने-कितने तरह के हालात हैं उसकी चर्चा करना आज सम्भव नही है। इतना ही कहना चाहता हूं कि सन् 1931 की जनगणना जो है उसको निकाले वह जातियो की दृष्टि से है। शिक्षा कितने प्रतिशत थी यह उस रिकार्ड मे है। शिक्षा के तौर पर, आर्थिक तौर पर तीन चार मुद्दों को लेकर इस पर विचार करना चाहिए। यह सवाल पुराने जमाने से चला आ रहा है कोई नयी बात नही है। इस पर अमल में थोड़ा सा ध्यान दिया जाये। महोदय, मै इस संशोधन विधेयक का समर्थन करते हुए राज्य मंत्री जी से यह आशा करूंगा कि वे एक व्यापक विधेयक शीघ्र ही इस सदन के सम्मुख प्रस्तुत करेंगी जिसमे अनुसूचित जन-जातियो के बारे में पूरी जानकारी हो कि उनकी कहां कहां कितनी तादाद है और उनको क्या क्या सुविधायें देनी है, इस चीज का उसमे समावेश हो। केवल मेघालय तक इसको सीमित न रखें महोदय, पिछड़ी जातियो के बारे मे जो आयोग बैठ चुके है उनकी रिपोर्ट सरकार के पास मौजूद हैं उन पर भी कुछ कार्य-वाह होना चाहिये। मैं भारत सरकार का बहुत आभार मानता हूं कि दक्षिण के जितने राज्य हैं, मैं यादव जी के नोटिस के लिए कहना चाहता हूं जो बहुत रोष में अभी बोल रहे थे कि जो मान्यता रिजर्वेशन की है वह कांग्रेस सरकारों की दी हुई है, चाहे आंध्र प्रदेश हो, चाहे तमिलनाडू हो और चाहे कर्नाटक हो। दक्षिण का कोई भी राज्य हो उन राज्य में हमने रिजर्वेशन दे रखा है, कांग्रेस की सरकार के जमाने से दे रखा है और वह देशभर मे जारी है। मैं सरकार से माग करता हूं कि वह एक व्यापक विधेयक जल्दी ही विचार के लिए सदन के सामने लाये। यह ऐसा विषय है जिसका समर्थन सदन के सब पक्ष कर देगे, एक व्यापक विधेयक की मांग सारे सदन की है। इसलिए मेरी पुन: मांग है कि इसको जल्दी लाया जाय। इन शब्दो के साथ मै इसका समर्थन करता हूं।

SHRI DHARAM CHANDER PRASHANT (Jammu and Kashmir): Sir, the Bill is a simple one. It is an amendment to include three tribal communities of Meghalaya in the list of Scheduled Tribes. They are Boro Kacharis, Koch and Raba, Rava. I have been to Meghalaya and studied the various communities and their grievances. Whether it is a Scheduled Tribe or a Scheduled Caste, they had been suffering for times immemorial. They are downtrodden communities, suppressed by high caste people. I fully agree with you when you were voicing about their conditions in various parts of the country. We have seen, our Constitution and the President's Order have given safeguards and benefits to the Scheduled Tribes and Scheduled Castes. But these have not been fully implemented. Various hurdles have been created in the way of these Scheduled Tribes getting benefits in services and other places. I request the honourable Minister to look into their grievances so that these communities no longer linger behind after forty years of independence. But the matter does not end with inclusion of these three communities. There are so many other communities. In our State, Jammu and Kashmir, Ladakh is a backward district In principle the Central Government and the State Government have agreed that the people of Ladakh should be declared Scheduled Tribes. But up to this time this decision has not been implemented. I request the Minister to agree to the request of the Ladakh is and include them in the list of Scheduled Tribes. Then, in Jammu there is another community, Gaddis. They live on high mountains, snow-clad mountains. They have no link with the plains. They have also been neglected. They are not listed in the Scheduled Tribes . .

SHRI DHARANIDHAR BASUMATARI: What about Gujjars?

SHRI DHARAM CHANDER PRASHANT: They belong to the Muslim Community. They do not want to become Scheduled Tribes. In Jammu and Kashmir Gujjars are Muslims. So, these Gaddis who live on high mountains, snow-clad mountains, should also be included in the list of Scheduled Tribes. Similarly, there are so many different communities in Himachal Pradesh also like Gaddis who live there without getting the benefits granted by the Constitution. With these words I support the Bill and say these three communities should be included in the list.

श्री सत्य प्रकाश मालवीय : माननीय उपसभाध्यक्ष महोदय, यह मेघालय राज्य मे अनुसूचित जातियों की सूची में तीन जातियों बोरो कचरिस, काच, राबा,रावा को सम्मिलित करने के लिए यह संशोधन विधेयक लाया गया है लेकिन जिस तरीके से अध्यादेश के माध्यम से इस संशोधन विधेयक को लाया गया है उसका मैं विरोध करता हूं। मंत्री जी ने इस विधेयक को प्रस्तुत करते समय इसके जो उद्देश्य और कारण हैं उनमें उन्होंने इस बात की चर्चा की है कि मेघालय की राज्य सरकार ने राज्य की अनुसूचित जनजातियों की सूची में इन जातियों को सम्मिलित करने की सिफारिश की थी। इसी मे मंत्री जी से पूछा गया कि कब सिफारिश की गई थी तो उन्होंने उत्तर दिया कि करीब करीब डेढ़ वर्ष हुआ जब मेघालय राज्य ने यह सिफारिश की थी। मान्यवर, पिछले डेढ वर्ष के अन्दर कम से कम 6 सत्र इस देश की संसद् के हो चुके है और पिछला सत्र भी 27 जुलाई, 1987 से 28 अगस्त, 1987 तक चला था और वर्तमान अध्यादेश 19 सितम्बर, 1987 को लागू किया गया। मान्यवर, मेरी समझ में यह बात नही आ रही है कि पिछले सत्र में या पिछले डेढ़ वर्ष के अन्दर जितने भी संसद् के सत्र हुए थे उन में यह संशोधन विधेयक क्यों नहीं लाया गया। इसका औचित्य मुझे समझ मे नही आता। अध्यादेश के जरिए से जब कोई कानून बनाया जाता है तो वह न केवल संविधान निर्माताओं की आकांक्षाओ के विपरीत है बल्कि संसद् की और जनप्रतिनिधियों की अवमानना भी है। मंत्री जी ने इस बात को स्वीकार किया है चूंकि मेघालय मे चुनाव होने वाले है अगले साल जनवरी या फरवरी मे इसलिए इसको अध्यादेश के जरिए से संशोधन करना पडा। मान्यवर इस सरकार को एकदम सपना तो दिखाई नही पड़ा कि फरवरी 1988 मे मेघालय का चुनाव होने वाला है। मेघालय मे चुनाव होने वाले है इस बात की जानकारी सरकार को बराबर थी और इसलिए इस अध्यादेश के माध्यम से संशोधन नही करना चाहिए। मान्यवर, पीठासीन अधिकारी जो इस देश की प्रथम लोकसभा के थे मावलंकर जी प्रिजाइडिग आफिसर्ज की एक कान्फ्रेंस में भी इस प्रश्न को उठाया गया था और एक प्रस्ताव भी पारित किया गया था। इस अध्यादेश जारी करने के सम्बन्ध में तब मावलंकर जी ने जनवरी, 1949 में जो विचार व्यक्त किये थे मै उनको यहां पर आपके सामने उदधृत करना चाहता हूं। उसके बाद उन्होंने प्रधान मंत्री जी को एक पत्र भी लिखा था। जनवरी, 1949 मे उसमे मावलंकर जी ने अपने विचार व्यक्त किये वे इस प्रकार हैं:--

"It is a wrong convention for the Executive Government to promulgate Ordinances mainly because of some reason. That power is to be exercised only when there is an emergency and the Legislature could not meet. It is not a desirable precedent to promulgate Ordinances for at one time an inconvenient legislation might be promulgated in that manner."

उन्होंने 25 नवम्बर, 1950 को प्रधान मंत्री श्री जवाहर लाल नेहरू जी को पत्र लिखा जिसमें उन्होंने कहा---

"The procedure of promulgation of Ordinance is inherently undemocratic."

दूसरा पत्र उन्होंने 17 जून, 1954 को लिखा जिसमें उन्होंने कहा--

"The issue of Ordinance is undemocratic and cannot be justified. We as the First Lok Sabha carry the responsibility of laying down traditions. It is not a question of preventing the Government, but it is a question of precedents and if this Ordinance-issuing is not made a limited function, the result may be that in future the Government may go on issuing Ordinances and the Lok Sabha will have no option but to rubberstamp those Ordinances"

मेरा निवेदन यह है कि जो कारण बताए गये हैं उद्देश्य और कारणों में मंत्री जी ने अपने भाषण मे बताए है उससे अध्यादेश के जरिये संशोधन करने का कोई औचित्य नज़र नहीं आता लेकिन फिर भी जो संशोधन किया गया है मै उसका स्वागत करता हू । यह संशोधन बहुत पहले करना चाहिये था । मै यहा कुछ चीजों की ओर मंत्री जी का ध्यान आकर्षित करना चाहता हूं । जैसे धोबी जाति है । उत्तर प्रदेश और तमिलनाडु में जो धोबी जाते है यह शिड्यूल्ड कास्ट में मानी जाती है, लेकिन आंध्र प्रदेश में मान्यवर इस धोबी जाति को बैकवार्ड कम्युनिटी मे माना जाता है ।

श्री शरद यादव : पूरे देश में । इनको छोड़कर पूरे देश में ।

श्री सत्य प्रकाश मालवीय : वहां काफी दिन से यह मांग भी चली आ रही है । इसलिए मेरी यह भी मांग है कि धोबी जाति को शिड्यूल्ड कास्ट में शामिल करना चाहिए । अभी कल दिल्ली में लाखों लोगों ने प्रदर्शन किया और उत्तराखंड राज्य की माग रखी । इस प्रदर्शन के पीछे उनकी मांग थी कि हमारे जो टेहरी गढ़वाल, अल्मोड़ा, नैनीताल और उत्तर काशी आदि इलाके हैं ये न केवल पिछड़े है बल्कि यहां पर बहुत गरीबी है और किसी प्रकार से वहां पर विकास नही हो रहा है । तो मै यह भी मांग करता हूं कि जो उत्तरकाशी का, टेहरी गढ़वाल का क्षेत्र है इसको ट्राइबल क्षेत्र घोषित किया जाये ।

दूसरा, मंत्री जी इलाहाबाद से आता है । इलाहबाद के आसपास पारा, जमुनापारा की तरफ तथा विंध्याचल, मिर्जापुर आदि में कोल जाति होती है लेकिन कोल जाति को उत्तर प्रदेश की सरकार अनुसूचित जनजाति मे नहीं मानती है । इसलिए मेरा निवेदन है कि जो उत्तर प्रदेश मे कोल जाति है इनको भी अनुसूचित जाति मे मानना चाहिए । इसी तरीके से अभी हाल मे दक्षिण भारत खटिक समाज की प्रेजीडेंट जो श्रीमती नागरत्नम रामकृष्णा है उन्होंने प्रधान मंत्री जी को अपना एक माग पत्र प्रस्तुत किया था । उस माग पत्र मे उन्होंने प्रधान मंत्री जी से आग्रह किया है कि दक्षिण भारत में खटिक जाति को अनुसूचित जाति मे सम्मिलित किया जाये जबकि सारे उत्तर भारत मे खटिक जाति अनुसूचित जाति मे है । उनके माग पत्र मे कहा गया है :

"In a letter addressed to the Prime Minister on a query from the Prime Minister's Secretariat, Mrs. Ramakrishnan has pointed out that while the khatik caste has been treated as Scheduled Caste in the Northern States, it has been treated as a backward class in the Southern States."

मेरा निवेदन है कि इस मामले में सारे देश मे एकरूपता होनी चाहिए और जिन जिन जातियों के लिए मांगे रखी गयी है इनको बराबरी के दर्जे पर पहुंचाने के सिलसिले मे एक व्यापक विधेयक एक व्यापक अधिनियम लाना चाहिए और इस सिलसिले में एक राष्ट्रीय नीति होनी चाहिए ।

यहां पर मान्यवर दो चीजों की चर्चा और करना चाहूंगा । सन् 1980 मे मंडल कमीशन ने अपनी रिपोर्ट प्रस्तुत कर दी थी । माननीय विकल जी ने काका कालेलकर कमीशन की चर्चा भी की । तो मंडल कमीशन की रिपोर्ट सन् 1980 मे प्रस्तुत कर दी गयी और सन् 1982 मे संसद के पटल पर रखी गयी । उसके बाद से सरकार बराबर कभी यह कह रही है कि हम राज्यों की राय ले रहे है, कभी सचिवों की

[श्री सत्य प्रकाश मालवीय]

समिति बैठाई जाती है, कभी मंत्रियो की उप समिति बैठाई जाती है, कभी एक प्रकार की प्रश्नावली राज्यो को भेजकर पूछी जाती है तो मै माननीय मंत्री जी से पूछना चाहता हूं कि इसमे क्या कारण है, क्या दिक्कत है, क्यो नहीं मंडल आयोग की सिफारिशो को लागू किया जाता है ।

अभी हाल ही में चुनाव आयोग ने सरकार को लिखा है कि चुनाव आयोग परिसीमन, डीलिमिटेशन करना चाहता है । सरकार को चुनाव आयोग ने चिट्ठी भी लिखी है कि संविधान में संशोधन किया जाये तभी हम डीलिमिटेशन कर सकते है । तो जब चुनाव आयोग ने सरकार को चिट्ठी लिख रखी है फिर परिसीमन करने के लिए संविधान मे सशोधन करने के लिए क्यों नही यहां पर एक सशोधन विधेयक लाया जाता है । इस ओर ध्यान देना चाहिए ।

दूसरी ओर अभी शरद यादव जी ने यहा पर डा० अम्बेडकर की चर्चा की । मैं भी बहुत पीड़ा के साथ इस सदन के ध्यान मे एक बात लाना चाहता हूं । डा० अम्बेडकर इस देश के नेता थे, राष्ट्रीय नेता थे, वे बहुत बड़े विधि वेत्ता भी थे, एक सांसद थे तथा संसदीय प्रणाली के वे ज्ञाता भी थे साथ-साथ इस देश के पहले विधि मंत्री थे उनको संविधान का निर्माता भी कहा जाता है लेकिन हमारा जो केन्द्रीय कक्ष है उसमे आज तक डा० अम्बेदकर की प्रतिमा का अनावरण नही किया गया है । हमारे यहां जो संविधान सभा थी उसके भी वे सदस्य थे जो कानून की कास्टीटुएट कमेटी थी उसके भी सदस्य थे इसलिए मै आपके माध्यम से सदन के माध्यम से सरकार का ध्यान आकर्षित करना चाहता हू कि जिस जाति में डा० अम्बेदकर पैदा हुए उस जाति के एक भी व्यक्ति का चित्र या पोर्टेट इस देश की संसद के केन्द्रीय कक्ष में नही है । इसलिए मै मांग करता हू कि सरकार तुरन्त इस सबंध मे फैसला ले और डा० अम्बेदकर के पोर्टेट को इस ससद के केन्द्रीय कक्ष मे लगाया जाय । इन्ही शब्दो के साथ मै एक बार फिर जो आपने सशोधन प्रस्तुत किया है उसका तो समर्थन करता हू लेकिन जिस तरीके से सशोधन किया है उसका विरोध करता हू ।

(SHRI NAGEN SAIKIA (Assam). Mr. Vice-Chairman, Sir, much has been said on this Bill which is of very simple nature and only a little has been left for me. Sir, I am opposed to the practice of the Government coming with a Bill after taking some actions under the umbrella of an Ordinance promulgated conveniently to the Government. This practice should not be allowed to continue. Of course, I fully support the inclusion of the Boro Kacharis, the Koches and the Rabhas as Scheduled Tribes in the list of tribes in Meghalaya. It is a long-standing demand of those Tribes in Meghalaya and it is good that the Government has taken up the matter just now. But there are many other Tribes in he country awaiting inclusion in the List of Tribes. I want to impress upon the Government that it should prepare a comprehensive list of Tribes after making a full review of it so that such piecemeal arrangement can be avoided.

Sir, I have an important point. I want to point out two wrong entries in the Bill. There is no Tribe 'Raba' as such in Meghalaya or in any other State in the North Eastern Region. I hope the Minister would take note of it and ensure that no word without a meaning would be entered in the List of Tribes. My other point is that the name of the tribe 'Rabha' is also entered in the list wrongly as Rava.

AN HON. MEMBER: Is it in English version or Hindi version?

SHRI NAGEN SAIKIA: In Hindi and English also. It should be spelt as 'Rabha' and not 'Raba'. There is no tribe to be named as 'Rava' in Meghalaya or any other State in the whole of the North-Eastern Region. Therefore, this name should also be correctly spelt. The word 'Boro' is also spelt as 'Bodo'. This spelling is also there.

SHRI DHARANIDHAR BASUMATARI: We call it 'Boro' Somebody called it 'Bodo'

SHRI NAGEN SAIKIA: Moreover, there is another equivalent term for the Koches also, and it is 'Rajbhansi'. The 'Koches' are called as 'Rajbhansis' also. I think if you give entry only to the word 'Koch' and not 'Rajbhansi', it may sometimes mislead. Moreover, I found in the Bill the term 'Boro Kacharis' in the plural form while the terms 'Koch', 'Raba' and 'Rava' are in the singular form. There should not be any discrepancy. And it is difficult to understand the logic behind it. I hope, before the Bill is passed, the hon Minister would take necessary steps to correct all these entries.

With these words, I support the Bill. Thank you, Sir.

श्री प्रमोद महाजन : उपसभाध्यक्ष महोदय, संक्षेप में मुझे केवल तीन छोटी सी बातें कहनी हैं कि जिन जातियों को आज अनुसूचित जातियों के रूप में घोषित किया है, उनके प्रति हमें कोई आपत्ति नहीं है। लेकिन अभी-अभी जैसे सम्माननीय सदस्य ने कहा कि इस प्रकार की कोई जाति पूर्वांचल में है ही नहीं, तो इससे डर लगता है कि मैंने अपने प्रारंभिक भाषण में जो कहा था कि भट्ट और भाट की गलती के कारण जिनके लिए हम सुविधायें निर्माण कर रहे हैं, उनकी जगह फिर से अग्रिम उन्हीं जातियों को जो सुविधा मिलने की संभावना बनती है, इसको देखते हुए मैं आशा करता हूं कि अपने उत्तर में इतने गंभीर आक्षेप पर मंत्री महोदय जरूर कुछ बतायेंगे।

इस लिए इन जातियों को अनुसूचित घोषित करने का स्वागत करते हुए भी अध्यादेश की पद्धति का अवलम्ब करने का जो तरीका सरकार ने अपनाया है, उसका मैं फिर से सिद्धांत रूप में विरोध प्रकट करना चाहता हूं।

दूसरी बात मुझे इस संबंध में कहनी है कि मंत्री महोदय ने अपने भाषण में कहा कि मेघालय राज्य की ओर से जिन तीन जातियों के लिए सिफारिशें आई थीं और हमने उस प्रकार का निर्णय घोषित किया था। मैं मंत्री महोदय से जानना चाहूंगा कि क्या और अन्य राज्यों ने अपने-अपने राज्य में जन जातियों के प्रति क्या कोई सिफारिशें आपके पास भेजी हैं? यदि भेजी हैं तो यह कौन से राज्य हैं और इन्होंने किन-किन जातियों की सिफारिशें भेजी हैं? ये सिफारिशें आपके पास कब से आकर पड़ी हैं? और आई हुई सिफारिशों पर आप अध्यादेश हो या कानून हो, संशोधन हो, वह कब करने का सोच रहे हैं? इस संबंध में भी मंत्री महोदय कुछ प्रकाश डालें। अंतिम मुद्दा मुझे इसमें कहना है कि 40 वर्ष के बाद छुट-पुट जातियों को सम्मिलित करने में या निकाल देने में यह अनुसूचित जातियों की सूची समग्र नहीं बन पाती और इसलिए यह सूची फिर से एक बार समग्र रूप में बने और गलत नाम, गलत जातियां, गलत उच्चारण, गलत भाषा का प्रयोग उसमें से निकल जाए और जो जातियों को इस प्रकार का अवसर देना उचित है उन जातियों को इसमें सम्मिलित किया जाए। क्या यह समग्र सूची बनाना किसी एक कानून से नहीं होगा, यह समग्र सूची बनाने के लिए सरकार को किसी आयोग का ही गठन करना पड़ेगा जो प्रतिवेदन लेकर एक समग्र सूची बनाएगा तो क्या ऐसी समग्र सूची बनाने के लिए सरकार किसी आयोग के गठन पर विचार करेगी? अगर करेगी तो उसका ब्यौरा क्या होगा?

अंतिम इसमें मुझे यह कहना है कि इस प्रकार का बना हुआ आयोग जब अपनी सिफारिशें देगा तो गत पांच वर्षों से हमने मंडल आयोग की रिपोर्ट को जैसे ठंडे बस्ते में बंद करके रख दिया है इतने प्रयास के बाद पिछड़ी हुई जातियों के संबंध में जिस प्रकार का समग्र रूप में विचार मंडल आयोग

[श्री प्रमोद महाजन]

की रिपोर्ट मे आय है जिसको एकमत से स्वीकार करना उचित होता वह ठंडे बस्ते में पड़ी है उस प्रकार इस आयोग का भी नहीं होगा, क्या इस सबंध मे मंत्री महोदय आश्वस्त करेगे ? अगर मंत्री महोदय अपने भाषण मे इसका उल्लेख करें तो समर्थन करना उचित होगा, ऐसा लगता है ? धन्यवाद।

डा० राजेन्द्र कुमारी बाजपेयी : उप-सभाध्यक्ष जी, मैं दोनो ओर के सदस्यो की आभारी हू जिन्होंने इस बिल पर बोलते हुए अपनी बात तो रखी लेकिन इस बिल का पूरी तरह समर्थन किया, सिद्धांतत. भी किसी को विशेष इसमे एतराज नही है। केवल दो प्रश्न बार-बार उठाए गए। एक तो आर्डिनेंस क्यों लाया गया। आर्डिनेंस क्यो लाया गया यह अपनी ओपनिग स्पीच में मैंने पहले ही बोल दिया था कि क्यो लाया गया और आप सब ने इस बात पर जोर दिया है कि एक व्यापक विधेयक इस सिलसिले मे आना चाहिए। एक कम्प्री-हेंसिव बिल के ऊपर गवर्नमेंट बहुत एक्टिवली इस पर विचार कर रही है और आज मे नहीं इट इज आलमोस्ट 20 ईयर्ज, 1967 से यह प्रश्न उठाया गया, इस पर पर्लियामेट में कमेटी बनाई गई और सलेक्ट कमेटी में यह गया फिर बार-बार इस पर विचार होने के बाद एक समय आया जब एक राय बनी कि कुछ एरिया रेस्ट्रिक्शन्ज हटाना चाहिए। तो 1976 में एरिया रेस्ट्रिक्शन्ज हटाने के सिलसिले मे भी पार्लियामेंट ने पास किया कुछ स्टेट्स में कुछ जातियो को ले करके अनुसूचित जातियों और अनुसूचित जन-जातियों के मामले के लेकिन उसके बाद भी यह सिलसिला चलता रहा। उसके बाद जो राजनैतिक उथल-पुथल 1977 से 1979 तक इस देश में हुआ उसके बाद फिर आया। 1980 मे फिर से जब गवर्नमेंट आई तब इंदिरा जी ने दुबारा इस प्रश्न पर विचार करने के लिए, जो यह पड़ा हुआ था, रखा हुआ था, इस पर फिर से विचार-विनिमय शुरू करवाया। इसी के ही फलस्वरूप यह कल्याण मंत्रालय बनाया गया। हमारे वर्तमान प्रधानमंत्री जी ने भी इस पर गंभीरता से विचार करने के लिए मंत्रालय को निर्देश दिया और हम इस पर पूरी तरह से इसकी छानबीन करके, जो सारी पुरानी रिपोर्टस है, उनको देखकर कार्यवाही करने जा रहे हैं। आप लोगों ने आयोग की बात कही, फिर इस बात को आपने स्वय कहा कि आयोग बनाया जाता है, उसमें आप लोग जल्दी नही कहते है। यह तो बीस साल हो गए। जो आयोग काम करता है, वह सारे काम पूरे हो चुके है। अब केवल यह है कि निर्णय करके, उसकी पूरी तरह जितने कागजात हैं और जो स्टेटस से रिपोर्ट आई है, देखना है। एक माननीय सदस्य ने कहा है कि एक तो आपने मेघालय के बारे मे कर दिया, बाकी के बारे में क्यो नहीं किया, जबकि और स्टेट्स की भी सूचनाएं आ चुकी है। यह बात सही है अपनी जगह पर कि यह बिल जो आते हैं इन्क्ल्यूड किए जाते हैं शेड्यूल्ड-कास्टस या शेड्यूल्ड-ट्राइब्ज या एक्सक्ल्यूड किए जाते है, उसमें तीन एजेंसी काम करती है, एक तो स्टेट-गवर्नमेंट से परपोजल आते हैं, सेंट्रल गवर्नमेंट उसको रजिस्ट्रार जनरल आफ इंडिया के पास भेजती है वेरीफिकेशन के लिए ताकि ठीक से गिनती हो, गणना हो। जैसा कि एक माननीय सदस्य ने लद्दाख की बात कही, तो लद्दाख के ट्राइब्ज को रिकोग-नाइज करने के सिलसिले मे गवर्नमेंट ने अपनी राय बनानी है और यह प्रस्ताव रजिस्ट्रार जनरल आफ इंडिया के पास गया हुआ है। लद्दाख, जो हिस्सा है जम्मू-कश्मीर का, उसमे लद्दाख की गणना पूरी हो चुकी है, लेकिन वेली के दूसरे हिस्से और जम्मू के हिस्से में अभी पूरी तरह से गिनती नहीं हुई है। फिर देखना है कि उनमें से कौन-कौन सी जाति को ट्राइब्ज बनाते है, एरिया के हिसाब से ट्राइब्ज सारे नही बना दिए जाते है। एरिया के साथ-साथ पर्टिकुलर ट्राइब्ज के क्या होने चाहिए ट्राइब्ज घोषित करने के लिए उसके लक्षण क्या होने चाहिएं, इसके बारे में देखना पड़ता है। रजिस्ट्रार जनरल की रिपोर्ट

का हम इंतजार कर रहे हैं। उसके आने के बाद ही लद्दाख मे किन-किन को ट्राइब्ज घोषित करना है पूरी तरह से उसको देखा जाएगा। स्वाल इस बात का है कि कंप्रेहेंसिव बिल कितनी जल्दी ला सकते हैं .. (व्यवधान)

श्री शरद यादव आबादी जो एक-एक परसेंट बढ़ी है शेड्यूल्ड-कास्टस और शेड्यूल्ड-ट्राइब्ज की. उस बारे मे मैंने पर्टिकुलर आपसे पूछा था .. (व्यवधान) ...

डा० राजेन्द्र कुमारी बाजपेयी मैंने अभी अपनी बात पूरी नहीं की है आप कृपा करके जरा सुनिए मेरी बात को। मैं यह कह रही थी कि जब इतने वर्षों से हम इस प्रश्न पर विचार कर रहे हैं तो यह स्वाभाविक है कि इस बीच में आबादी बढ़ी है और जब यह कंप्रेहेंसिव बिल, व्यापक विधेयक लाना है तो उसके बाद ही डीलिमिटेशन का प्रश्न या इलेक्शन कमीशन का काम, वह सब चीजे आरम्भ होती है। जो एक लाख, दो लाख, या दस लाख आबादी बढ़ी होगी, वह तो उसके बाद ही आ सकेगी। उसके पहले जरूरी है कि पार्लियामेंट अंडर आर्टिकल 341 और अंडर आर्टिकल 342 उसको निर्धारित कर दे और उसके अनुसार ही यह चलेगा। जो एग्जिस्टिंग पापुलेशन है, उसके ऊपर भी जो तय किया जाता है, सीटस के बारे मे या और जो कुछ होता है, वह भी पार्लियामेंट ही तय करती है। उसमें भी डीलिमिटेशन का जब आएगा, मैं यह नहीं कहती कि किस सेसन में आएगा, लेकिन जब भी आएगा वह पार्लियामेंट में आएगा, उसके

6 P. M. बाद ही इलेक्शन कमीशन का काम आरम्भ होगा। इसीलिए यह जो बिल हम आज लाए है ..

श्री सत्य प्रकाश मालवीय : इलेक्शन कमीशन ने सरकार को लिखा है।

डा० राजेन्द्र कुमारी बाजपेयी : इलेक्शन कमीशन ने उस वक्त भी लिखा था मेघालय के इलेक्शन के बारे में, लेकिन चूंकि पार्लियामेंट सेशन में नहीं थी इसलिए हमें यह आर्डिनेंस लाना पड़ा। तो इसकी अर्जेंसी इसीलिए पड़ी थी चूंकि पहले हम यह सोच रहे थे कि कंप्रिहेंसिव बिल जो काफी हद तक तैयार हो चुका है, उसे हम पार्लियामेंट में ला सकें। लेकिन नहीं ला सकने के कारण और बीच में पार्लियामेंट का सेशन समाप्त हो गया था और इलेक्सन की तैयारी करनी थी और मेघालय स्टेट की तरफ से बार-बार यह कहा जा रहा था कि ये तीन ट्राइब्स छूटे हुए है इनको इक्लूड किया जाए इसलिए हमारे सामने आर्डिनेंस लाने के सिवाय दूसरा कोई चारा नहीं था। इसलिए हमने उसे लाया। अब जब हम बैठे है यहां पर, हम आपके सामने इस बिल को लाए है।

एक माननीय सदस्य ने कहा कि राबा और बोरो जिस तरह से लिखा गया है या स्पेल आउट किया गया है, उसमे संशोधन करके ही इसको करना चाहिए। अब हमको मेघालय सरकार के चीफ-मिनिस्टर ने जो लिखकर दिया है, उसके हिसाब से हमने किया है। आप कह रहे है कि इसमें स्पेलिंग मे फर्क है। ऐसा होता है कि यह जो ट्राइब्स नाम होते है उनमे हरेक स्टेट के भी कहिए--स्टेट के एक हिस्से से दूसरे हिस्से में बोलने मे, प्रोनाउंसमेंट में भी थोड़ा बहुत फर्क आता है और इसमें भी मेन चीज यह है कि मोटे तौर पर बोरो, कचारिस, राबा और रावा, जैसा आपने कहा कोई 'वी' कहता है कोई "बी" कहता है, तो दोनों गल्तियां न हो...

SHRI NAGEN SAIKIA: An Englishman pronounces 'Gandhi' as 'Gandi'. Shall we write 'Gandi'?

DR. RAJENDRA KUMARI BAJPAI: We should not enter into that controversy.

SHRI NAGEN SAIKIA. When it is wrong, it should be corrected.

DR. RAJENDRA KUMARI BAJPAI: When the Chief Minister of Meghalaya has communicated this spelling, I have to accept that.

SHRI NAGEN SAIKIA: It should be referred back to the Meghalaya Government and we should get it corrected.

DR. RAJENDRA KUMARI BAJPAI All right.

SHRI NAGEN SAIKIA: The House should not make a wrong entry in the list.

DR. RAJENDRA KUMARI BAJPAI. In this, we have gone by what has been given to us by the Mehagalaya Government: (*Interruptions*) I am grateful to the hon. Members that he has brought it to my notice. But at the same time, I have explained it that as it has been written this way, we have accepted it I would again say that spelling or pronuciations are different in different places, specially in the case of the names of tribes

SHRI NAGEN SAIKIA: My point is, it should be 'Rabha' and not 'Raba'. A person, whether he is in Meghalaya or in Assam or in Delhi, will write 'Rabha' and not 'Raba'.

DR RAJENDRA KUMARI BAJPAI: As I said, this is what has been proposed to us to by the State Government and we have gone by that.

Sir, I think, these were the points which were raised. Questions were raised about inclusion of various tribes. These things can be taken up when a comprehensive Bill is brought forward

SHRI PRAMOD MAHAJAN: When is it likely to come? You have been saying it for the last twenty years

DR. RAJENDRA KUMARI BAJPAI I cannot give a specific date

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA). It is a continuous tense.

DR. RAJENDRA KUMARI BAJPAI I can only say...

SHRI PRAMOD MAHAJAN Kindly give me the year I am not interested in the date

DR. RAJENDRA KUMARI BAJPAI. That is not the point When it comes it will come to you.

Sir, since it is a simple Bill and nobody has any objection, I would request the hon Member to withdraw the Statutory Resolution so that the Bill can be passed.

SHRI J. P GOYAL (Uttar Pradesh): I would request the hon Minister to throw some light in regard to the recommendations of the Mandal Commission.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr Goyal, you were not here Many of your colleagues have spoken.

DR. RAJENDRA KUMARI BAJPAI· We are not discussing Mandal Commission today and this is only a very simple limited Bill

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now I shall first put the Resolution moved by Shri Pramod Mahajan to vote. The question is:

> "That this House disapproves of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (No 5 of 1987), promulgated by the President on the 19th September, 1987"

The motion was negatived.

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA): Now I shall put the Bill moved by Dr. Rajendra Kumari Bajpai to vote The question is:

> "That the Bill to provide for the inclusion of certain tribes in the list of Schedule Tribes specified in relation to the State of Meghalaya, as passed by the Lok Sabha, be taken into considertion"

The Motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). We shall now take up clause by clause consideration of the Bill

Clauses 2 and 3 were added to the Bills.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. RAJENDRA KUMARI BAJPAI: Sir, I move:

> "That the Bill be passed."

The question was put and the motion was adopted.